Office of Directorate General of Foreign Trade
New Delhi

Para 4.7 Decision (Norms Committee - III)

MEETING NUMBER : 5/82-ALC4/2015 **MEETING DATE** : 25.06.2015

Meeting No. 05/82/2015 of 2015-16, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for 25.06.2015 but actually held on 05.08.2015 under the Chairmanship of Dr. S.K. Bansal, Jt. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri A.K. Agarwal, Addl. Ind. Adviser, Department of C&PC
Shri O.P. Sharma, Joint Industrial Adviser, Department of C&PC
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC–III meeting No. 04/82 dated 12.06.2015 but actually held on 24.06.2015 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

1	**Case No.:132/8/82-ALC4/2014**	Party Name:PROVENTUS LIFE SCIENCES PRIVATE LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00796/AM15/	RLA File :04/24/040/00395/AM08/	Lic.No/Date:0410094357 12.03.2008	Defer Date 16.09.2015
	Decision : The Committee observed that firm was requested to furnish Production and Consumption data duly certified by Central Excise Authority in its meeting held on 29.04.2015 but same has not received so far. The Committee decided to remind the firm to furnish required information immediately and defer the case.			

2	**Case No.:353/5/82-ALC4/2015**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00493/AM16/	RLA File :03/95/040/00130/AM11/	Lic.No/Date:0310575673 24.05.2010	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC (Chemicals).			

3	**Case No.:14/24/82-ALC4/2010**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**

	HQ File :01/82/050/00814/AM11/	RLA File :09/24/040/00210/AM11/	Lic.No/Date:0910043414 08.09.2010	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC (Chemicals).			

4	**Case No.:47/5/82-ALC4/2015**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00187/AM16/	RLA File :09/24/040/00009/AM13/	Lic.No/Date:0910052284 24.04.2012	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/793/2013-PI (Norms) dt. August 2014 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty. in kg
(1S, 4R)-4-(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO--2-CYCLOPENTENE-1-METHANOL	1kg	N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764
		(+)-2-AZABICYCLO[2.2.1]HEPT-EN-3-ONE (VANCELACTAM)	1.832
		D(-)TARTARIC ACID	1.06
		SODIUM BOROHYDRIDE	0.226
		ISOPROPYL ALCOHOL	4.70
		METHANOL	4.23
		DICHLORO METHANE	2.47

RA may take further action accordingly.

5	**Case No.:30/13/82-ALC4/2012**	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	

Decision : The committee decided to ratify the norms based on the recommendation of Department of C&PC vide O.M.46011/54/2008-PC-II dt. 23.7.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import item	Qty.kg/kg
Benzene (from Olefinic complex	1kg	Naphtha	1.194

RA may take further action accordingly.

6	**Case No.:24/1/82-ALC4/2015**	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/01550/AM15/	RLA File :09/71/040/00073/AM13/	Lic.No/Date:0910053465 09.08.2012	

Decision : The committee decided to ratify the norms based on written comments provided by

technical authority from Department of Pharmaceuticals as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
4-FLUORO-a-2-METHYL-1-OXOPROPYL,)-G-OXO-N-B-DIPHENYL BENZENE BUTANEAMIDE (DIKETONE-INTERMEDIATE FOR ATORVASTATIN)/DKT-3	1kg	FLUOROBENZENE	0.52
		METHELENE DICHLORIDE (MDC)	2.00
		METHYL ISO BUTYRYL ACETATE (MIBA)	0.76
		METHANOL	0.50

RA may take further action accordingly.

7	**Case No.:42/20/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/01028/AM14/	RLA File :09/24/040/00058/AM14/	Lic.No/Date:0910056110 23.05.2013	Defer Date 16.09.2015

Decision : The committee in light of the written comments of Department of Pharmaceuticals vide O.M.No35011/5/2014-PI (Norms) dt. 4.6.2015 decided to call for following information from the firm:-

1. Literature reference about conversion of IUs to weight of various Low Molecular Weight Heparins i.e. Nadroparin, Enoxaprin and Dalteparin Sodium.
2. Consumption data for all raw materials used in the production of Low Molecular Weight Heparin-dalteparin Sodium injections, duly certified from central excise authorities for the years 2012-13, 2013-14 and April to December 2014.
3. Copies of batch log sheets for last 5 consecutive batches for conversion of Heparin powder into Dalteparin Sodium indicating the actual consumption of all raw materials consumed for getting the API used in the Dalteparin sodium injections.
4. Copies of batch log sheets for last 5 consecutive batches indicating actual consumption of 16 raw materials applied for import in all applications against export of Low Molecular Weight Heparin Dalteparin Sodium injections in PFS.

8	**Case No.:173/5/82-ALC4/2015**	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00313/AM16/	RLA File :05/23/040/00069/AM14/	Lic.No/Date:0510356983 13.06.2013	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Chemicals.

9	**Case No.:131/3/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Status: Reject**
	HQ File :01/82/050/00135/AM15/	RLA File :09/24/040/00576/AM14/	Lic.No/Date:0910059289 14.02.2014	

Decision : D/o Pharmaceuticals vide O.M.No.35011/332/2014-PI (Norms) dated

December 2014 has informed that the matter has been examined and seen that export product and import item are chemically same. COA of the import item is not given from foreign supplies, it is felt that no manufacturing activity is involved which may account for 34.3% wastage.

Based on recommendation of Department of Pharmaceuticals, the committee has decided to reject the case.

10	**Case No.:374/5/82-ALC4/2015**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00514/AM16/	RLA File :03/95/040/01015/AM14/	Lic.No/Date:0310775114 20.03.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Chemicals.			

11	**Case No.:95/5/82-ALC4/2015**	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00235/AM16/	RLA File :05/24/040/00484/AM14/	Lic.No/Date:0510383070 28.03.2014	

Decision : In the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1st Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25

RA may take appropriate action as per the decision of Norms Committee.

12	**Case No.:202/5/82-ALC4/2015**	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00342/AM16/	RLA File :02/24/040/00007/AM15/	Lic.No/Date:0210202658 23.04.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of C&PC vide O.M.46011/54/2008-PC-II dt. 23.7.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import item	Qty.kg/kg
Benzene (from Olefinic complex	1kg	Naphtha	1.194

	RA may take further action accordingly.

13	**Case No.:76/10/82-ALC4/2014**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00990/AM15/	RLA File :22/24/040/00099/AM14/	Lic.No/Date:2210014839 29.04.2014	Defer Date 02.09.2015
	Decision : The committee in light of the written comment of D/o Pharmaceuticals forwarded vide O.M.No.35011/642/2014-PI(Norms) dated May 2015 decided to call for Past Production vis-à-vis Actual Consumption of all the imported inputs year wise for last 3 years duly certified by Central Excise Authorities from the firm and defer the case.			

14	**Case No.:383/5/82-ALC4/2015**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00523/AM16/	RLA File :09/24/040/00019/AM15/	Lic.No/Date:0910060081 13.05.2014	Defer Date 02.09.2015:
	Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Chemicals.			

15	**Case No.:14/5/82-ALC4/2015**	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00154/AM16/	RLA File :52/24/040/00009/AM15/	Lic.No/Date:5210041040 13.05.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Chemicals.			

16	**Case No.:15/5/82-ALC4/2015**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00155/AM16/	RLA File :08/24/040/00055/AM15/	Lic.No/Date:0810131405 19.05.2014	Defer Date 16.09.2015
	Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/1/2012-CH-II dated July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process. 4. Details of byproducts formed during the process and the recovery of solvents in terms of quantity and value. 5. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15, 2015-16 (April to June)			

6. Any other relevant information, if any.

17	**Case No.:79/8/82-ALC4/2014**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00743/AM15/	RLA File :03/94/040/00040/AM15/	Lic.No/Date:0310782569 22.05.2014	Defer Date 30.09.2015
	Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Chemicals.			

18	**Case No.:197/5/82-ALC4/2015**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Status:**
	HQ File :01/82/050/00337/AM16/	RLA File :04/24/040/00048/AM15/	Lic.No/Date:0410158491 06.06.2014	**Approved**

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/410/2014-PI (Norms) dt. January, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Import item & Qty.
Paroxetine Tablets	PAROXETINE HYDROCHLORIDE ----------11.10mg/10mg tablets ----------22.20mg/20mg tablets ----------33.30mg/30mg tablets ----------44.40mg/40mg tablets

RA may take further action accordingly.

19	**Case No.:364/5/82-ALC4/2015**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00504/AM16/	RLA File :09/24/040/00124/AM15/	Lic.No/Date:0910060469 17.06.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.			

20	**Case No.:394/5/82-ALC4/2015**	Party Name:INDO HERBAL EXTRACTIONS	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00534/AM16/	RLA File :22/24/040/00020/AM15/	Lic.No/Date:2210015010 08.07.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/675/2013-PI (Norms) dt. 01.04.2014 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg

	Yohimbine Hydrocloride USP	1kg	Yohimbine bark with Yohimbine content not more than 1%	133.42

RA may take further action accordingly.

21	**Case No.:370/5/82-ALC4/2015**	Party Name:HETERO LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00510/AM16/	RLA File :09/24/040/00193/AM15/	Lic.No/Date:0910060634 09.07.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.			

22	**Case No.:375/5/82-ALC4/2015**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00515/AM16/	RLA File :22/24/040/00023/AM15/	Lic.No/Date:2210015018 12.07.2014	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.			

23	**Case No.:365/5/82-ALC4/2015**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00505/AM16/	RLA File :22/24/040/00028/AM15/	Lic.No/Date:2210015020 15.07.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o Pharmaceuticals.			

24	**Case No.:94/5/82-ALC4/2015**	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00234/AM16/	RLA File :05/24/040/00126/AM15/	Lic.No/Date:0510389737 16.07.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Chemicals.			

25	**Case No.:354/5/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00494/AM16/	RLA File :09/24/040/00209/AM15/	Lic.No/Date:0910060668 17.07.2014	
	Decision : The committee decided to ratify the norms based on the recommendation of Department of C&PC vide U.O.No.14010/138/2011-CH-II dt. 7.7.2015 as per details given below or as applied by the firm whichever is less:-			

Export product	Qty.	Import items	Qty.kg/kg
Nitro Blue/Jarocol Blue - 12	1kg	VIOLET 1,4 D OR JAROCOL VIOLET 1,4 D N,N-BIS(2-HYDROXYETHYL)-2-NITRO-P-PHEYLENEDIAMINE	1.70

RA may take further action accordingly.

26	**Case No.:396/5/82-ALC4/2015**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00536/AM16/	RLA File :17/24/040/00047/AM15/	Lic.No/Date:1710005887 24.07.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Chemicals.

27	**Case No.:93/5/82-ALC4/2015**	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00233/AM16/	RLA File :05/24/040/00193/AM15/	Lic.No/Date:0510390052 01.08.2014	

Decision : In the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:

Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1st Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25

RA may take appropriate action as per the decision of Norms Committee.

28	**Case No.:373/5/82-ALC4/2015**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00513/AM16/	RLA File :22/24/040/00039/AM15/	Lic.No/Date:2210015055 06.08.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

29	**Case No.:203/5/82-ALC4/2015**	Party Name:ALKALOIDS CORPORATION	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00343/AM16/	RLA File :02/24/040/00080/AM15/	Lic.No/Date:0210204732 07.08.2014	Defer Date 16.09.2015

	Decision : : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

30	**Case No.:48/5/82-ALC4/2015**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00188/AM16/	RLA File :09/24/040/00260/AM15/	Lic.No/Date:0910060860 18.08.2014	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

31	**Case No.:378/5/82-ALC4/2015**	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00518/AM16/	RLA File :31/83/040/00115/AM15/	Lic.No/Date:3110064753 19.08.2014	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

32	**Case No.:397/5/82-ALC4/2015**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00537/AM16/	RLA File :34/24/040/00128/AM15/	Lic.No/Date:3410040471 21.08.2014	

Decision : Committee considered case as per agenda and in the light of earlier decision taken by NC in its meeting No.09/82 dated 20.10.2014 decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product IRBESARTAN HEUMANN 75 Mg, 150 Mg and 300 MG FILMTABLETTEN

S.No	Import item	For 1 No. Tablet		
		75 mg	150 mg	300 mg
1.	IRBESARTAN	75 mg	150 mg	300 mg
2.	LACTOSE MONOHYDRATE (GRANULAC-200)	62.375	124.75	249.50
3	CROSCARMELLOSE SODIUM (Ac Di Sol)	7.00	14.00	28.00
4.	MAGNESIUM STEARATE	1.125	2.25	4.50

RA may take appropriate action as per the decision of Norms Committee.

33	**Case No.:240/5/82-ALC4/2015**	Party Name:VIC INDUSTRIES,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00380/AM16/	RLA File :17/24/040/00054/AM15/	Lic.No/Date:1710005896 22.08.2014	Defer Date 16.09.2015

Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/70/2011-CH-II dated July 2015 decided to call for following information from the firm:-

1. Detailed manufacturing process with balanced chemical reactions indicating

number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram.

2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
4. Details of by products formed during the process and the recovery of solvents in terms of quantity and value.
5. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15, 2015-16 (April to June)
6. Any other relevant information, if any.

34	**Case No.:368/5/82-ALC4/2015**	Party Name:MICRO LABS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00508/AM16/	RLA File :07/24/040/00108/AM15/	Lic.No/Date:0710106537 25.08.2014	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

35	**Case No.:382/5/82-ALC4/2015**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00522/AM16/	RLA File :34/24/040/00129/AM15/	Lic.No/Date:3410040491 27.08.2014	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

36	**Case No.:377/5/82-ALC4/2015**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00517/AM16/	RLA File :03/94/040/00493/AM15/	Lic.No/Date:0310788472 27.08.2014	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

37	**Case No.:389/5/82-ALC4/2015**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00529/AM16/	RLA File :34/24/040/00131/AM15/	Lic.No/Date:3410040489 27.08.2014	

Decision : Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011/Ch II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed

3,5-Dimethylbenzoyl Chloride (DMBC) Assay Min 99%	1 kg	1.	Mesitylene / 1,3,5-Trimethyl Benzene. Assay Min 99%	1.128 kg

RA may take appropriate action as per the decision of Norms Committee.

38	**Case No.:456/5/82-ALC4/2015**	Party Name:CLARION DRUGS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00596/AM16/	RLA File :50/24/040/00006/AM15/	Lic.No/Date:5010002152 28.08.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

39	**Case No.:379/5/82-ALC4/2015**	Party Name:PRECISE CHEMIPHARMA PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00519/AM16/	RLA File :31/83/040/00135/AM15/	Lic.No/Date:3110064830 03.09.2014	

Decision : In the light of earlier decision taken in meeting no. 02/82/15 dated 29.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg	1.	Orlistat	0.505/kg

RA may take appropriate action as per the decision of Norms committee

40	**Case No.:401/5/82-ALC4/2015**	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00541/AM16/	RLA File :34/24/040/00141/AM15/	Lic.No/Date:3410040510 04.09.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

41	**Case No.:81/5/82-ALC4/2015**	Party Name:RUCHI INFRASTRUCTURE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00221/AM16/	RLA File :56/24/040/00034/AM15/	Lic.No/Date:5610004407 15.09.2014	Defer Date 16.09.2015

Decision : The Committee in light of written comments of D/o C&PC letter No.14010/31/2015-CH-II dated 15.7.2015 decided to call for following information from the firm:-

1. Specific chemical name and technical specifications of Bio Diesel to be exported

	along with copy of export order. 2. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by products with corresponding molecular formulae, structural formulae, molecular weight and process flow diagram. 3. Stage wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 4. Details of by product formed during the process and their recovery in terms of quantity and value. 5. Details of production of export product under reference from your supporting manufacturer and corresponding consumption of raw materials in the year 2013-14 and 2014-15 duly certified by CA may be furnished, if the production has not commenced in the past, the details from commencement of production ;may be furnished duly certified by CA. 6. Any other relevant information, if any.

42	**Case No.:391/5/82-ALC4/2015**	Party Name:TIDE INDUSTRIES	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00531/AM16/	RLA File :34/24/040/00138/AM15/	Lic.No/Date:3410040551 15.09.2014	Defer Date 16.09.2015
	Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/40/2011-CH-II dated 28 July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process. 4. Details of by products formed during the process and the recovery of solvents in terms of quantity and value. 5. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15, 2015-16 (April to June) 6. Any other relevant information, if any.			

43	**Case No.:398/5/82-ALC4/2015**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00538/AM16/	RLA File :34/24/040/00122/AM15/	Lic.No/Date:3410040555 15.09.2014	Defer Date 16.09.2015
	Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/70/2011-CH-II dated July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding			

	molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process. 4. Details of by products formed during the process and the recovery of solvents in terms of quantity and value. 5. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15, 2015-16 (April to June) 6. Any other relevant information, if any.

44	**Case No.:400/5/82-ALC4/2015**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00540/AM16/	RLA File :34/24/040/00120/AM15/	Lic.No/Date:3410040554 15.09.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

45	**Case No.:380/5/82-ALC4/2015**	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00520/AM16/	RLA File :22/24/040/00054/AM15/	Lic.No/Date:2210015086 16.09.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

46	**Case No.:399/5/82-ALC4/2015**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00539/AM16/	RLA File :05/23/040/00235/AM15/	Lic.No/Date:0510391191 18.09.2014	Defer Date 16.09.2015
	Decision : The Committee in light of written comments of D/o Pharmaceuticals O.M. No.35011/168/2014-PI (Norms) September, 2014 decided to call for following information from the firm:- a) Actual content of digoxin in imported digitalis lanata Leares supported by COA from foreign supplier. b) Assay of export product. c) Past production vis-à-vis actual consumption of Leaves for the last 3 years duly certified by Central Excise Authorities.			

47	**Case No.:381/5/82-ALC4/2015**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00521/AM16/	RLA File :08/24/040/00207/AM15/	Lic.No/Date:0810133388 19.09.2014	Defer Date 16.09.2015

	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

48	**Case No.:390/5/82-ALC4/2015**	Party Name:ATUL LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00530/AM16/	RLA File :08/24/040/00225/AM15/	Lic.No/Date:0810133394 19.09.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

49	**Case No.:376/5/82-ALC4/2015**	Party Name:R.K.INDUSTRIES,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00516/AM16/	RLA File :08/24/040/00231/AM15/	Lic.No/Date:0810133412 23.09.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

50	**Case No.:49/5/82-ALC4/2015**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00189/AM16/	RLA File :09/24/040/00336/AM15/	Lic.No/Date:0910061013 23.09.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

51	**Case No.:176/13/82-ALC4/2014**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01179/AM15/	RLA File :03/94/040/00361/AM15/	Lic.No/Date:0310789985 07.10.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

52	**Case No.:372/5/82-ALC4/2015**	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00512/AM16/	RLA File :31/83/040/00154/AM15/	Lic.No/Date:3110064948 08.10.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of			

	HBP vol1. and decided to call for COA of import and export product as import and export items are same.

53	**Case No.:356/5/82-ALC4/2015**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00496/AM16/	RLA File :09/24/040/00350/AM15/	Lic.No/Date:0910061069 09.10.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

54	**Case No.:350/5/82-ALC4/2015**	Party Name:AMBE PHYTOEXTRACTS PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00490/AM16/	RLA File :05/23/040/00238/AM15/	Lic.No/Date:0510391555 13.10.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals			

55	**Case No.:124/5/82-ALC4/2015**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00264/AM16/	RLA File :03/94/040/00684/AM15/	Lic.No/Date:0310790248 14.10.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

56	**Case No.:369/5/82-ALC4/2015**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00509/AM16/	RLA File :09/24/040/00344/AM15/	Lic.No/Date:0910061096 15.10.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

57	**Case No.:384/5/82-ALC4/2015**	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00524/AM16/	RLA File :09/24/040/00382/AM15/	Lic.No/Date:0910061123 20.10.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

58	**Case No.:125/5/82-ALC4/2015**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00265/AM16/	RLA File :03/94/040/00605/AM15/	Lic.No/Date:0310790441 21.10.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

59	**Case No.:352/5/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00492/AM16/	RLA File :09/24/040/00398/AM15/	Lic.No/Date:0910061128 22.10.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

60	**Case No.:387/5/82-ALC4/2015**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00527/AM16/	RLA File :09/24/040/00412/AM15/	Lic.No/Date:0910061152 29.10.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

61	**Case No.:388/5/82-ALC4/2015**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00528/AM16/	RLA File :09/24/040/00396/AM15/	Lic.No/Date:0910061183 05.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

62	**Case No.:386/5/82-ALC4/2015**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00526/AM16/	RLA File :09/24/040/00416/AM15/	Lic.No/Date:0910061191 07.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

63	**Case No.:359/5/82-ALC4/2015**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**

	HQ File :01/82/050/00499/AM16/	RLA File :22/24/040/00067/AM15/	Lic.No/Date:2210015119 10.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

64	**Case No.:358/5/82-ALC4/2015**	Party Name:SHEETAL CHEMICALS PVT LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00498/AM16/	RLA File :09/24/040/00422/AM15/	Lic.No/Date:0910061196 10.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals			

65	**Case No.:393/5/82-ALC4/2015**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00533/AM16/	RLA File :09/24/040/00387/AM15/	Lic.No/Date:0910061210 11.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

66	**Case No.:198/5/82-ALC4/2015**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00338/AM16/	RLA File :04/24/040/00205/AM15/	Lic.No/Date:0410159704 11.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

67	**Case No.:351/5/82-ALC4/2015**	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00491/AM16/	RLA File :07/24/040/00286/AM15/	Lic.No/Date:0710106968 13.11.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/551/2013-PI (Norms) dt21.11.2013 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Doxepin Hcl	1kg	1-Bromo 3 chlorom propane	1.12
		Tetra hydro furan	0.68
		Magnesium ingot	0.19

RA may take further action accordingly.

68	**Case No.:392/5/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00532/AM16/	RLA File :09/24/040/00405/AM15/	Lic.No/Date:0910061222 13.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

69	**Case No.:196/5/82-ALC4/2015**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00336/AM16/	RLA File :04/24/040/00211/AM15/	Lic.No/Date:0410159749 17.11.2014	Defer Date

Decision : In the light of earlier decision taken in the meeting no. 14/28/2014 dated 22.12.2014, it was decided to ratify norms under Para 4.07 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PAROXETINE TABLETS 10 MG	1 million tablet	1.	PAROXETINE HYDROCHLORIDE	11.10 mg/10 mg Tablet

RA concerned may take further necessary action as per above decision of NC

70	**Case No.:129/5/82-ALC4/2015**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00269/AM16/	RLA File :03/94/040/00740/AM15/	Lic.No/Date:0310791183 18.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

71	**Case No.:366/5/82-ALC4/2015**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00506/AM16/	RLA File :09/24/040/00424/AM15/	Lic.No/Date:0910061281 20.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

72	**Case No.:371/5/82-ALC4/2015**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00511/AM16/	RLA File :09/24/040/00463/AM15/	Lic.No/Date:0910061295 24.11.2014	Defer Date 16.09.2015

	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

73	**Case No.:357/5/82-ALC4/2015**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00497/AM16/	RLA File :09/24/040/00435/AM15/	Lic.No/Date:0910061305 25.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

74	**Case No.:355/5/82-ALC4/2015**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00495/AM16/	RLA File :09/24/040/00433/AM15/	Lic.No/Date:0910061297 25.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

75	**Case No.:367/5/82-ALC4/2015**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00507/AM16/	RLA File :09/24/040/00476/AM15/	Lic.No/Date:0910061308 25.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

76	**Case No.:126/5/82-ALC4/2015**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00266/AM16/	RLA File :22/24/040/00074/AM15/	Lic.No/Date:2210015136 28.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

77	**Case No.:362/5/82-ALC4/2015**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00502/AM16/	RLA File :05/23/040/00377/AM15/	Lic.No/Date:0510392211 28.11.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

78	**Case No.:395/5/82-ALC4/2015**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00535/AM16/	RLA File :03/94/040/00820/AM15/	Lic.No/Date:0310791544 28.11.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of C&PC U.O.No.14010/100/2012-CH-II dt. 15.4.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Triphenyl Phosphite	1kg	Phenol	0.937
		Yellow Phosphorus	0.100

RA may take further action accordingly.

79	**Case No.:247/5/82-ALC4/2015**	Party Name:SHREEGEN PHARMA LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00387/AM16/	RLA File :09/24/040/00467/AM15/	Lic.No/Date:0910061323 28.11.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

80	**Case No.:257/5/82-ALC4/2015**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00397/AM16/	RLA File :03/95/040/00706/AM15/	Lic.No/Date:0310791534 28.11.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.

81	**Case No.:360/5/82-ALC4/2015**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00500/AM16/	RLA File :05/23/040/00386/AM15/	Lic.No/Date:0510392229 01.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

82	**Case No.:361/5/82-ALC4/2015**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00501/AM16/	RLA File :05/23/040/00380/AM15/	Lic.No/Date:0510392228 01.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of

	HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

83	**Case No.:363/5/82-ALC4/2015**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00503/AM16/	RLA File :05/23/040/00385/AM15/	Lic.No/Date:0510392246 02.12.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/425/2014-PI (Norms) dt. February, 2014 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Cefpodoxime Proxetil USP/BP/ IP/JP/EP POWDER	1kg	1	7 Amino Cephalosporanic Acid (7-ACA)	0.956
		2	MAEM (2-Mercaptobenzothiazolyl (z)-2-(2-Aminothaizole-4-yl)-2-Methoxyimino Acetate	0.956
		3	TRIETHYLAMINE	0.47
		4	1 Chloro ethyl Isopropyl Carbonate	0.55
		5	Acetone	2.475
		6	Methylene Chloride	3.541
		7	N,N-dimethyl Acetamide	2.02
		8	METHANOL	1.481
		9	1,8 Diazabicylo(5.4.0) under 7-ENE	0.319

RA may take further action accordingly.

84	**Case No.:245/5/82-ALC4/2015**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00385/AM16/	RLA File :09/24/040/00470/AM15/	Lic.No/Date:0910061327 02.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

85	**Case No.:264/5/82-ALC4/2015**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00404/AM16/	RLA File :09/24/040/00471/AM15/	Lic.No/Date:0910061328 02.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

86	**Case No.:128/5/82-ALC4/2015**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00268/AM16/	RLA File :03/95/040/00733/AM15/	Lic.No/Date:0310791625 02.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

87	**Case No.:68/18/82-ALC4/2014**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01434/AM15/	RLA File :03/94/040/00838/AM15/	Lic.No/Date:0310791657 03.12.2014	Defer Date 16.09.201525.06.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

88	**Case No.:50/5/82-ALC4/2015**	Party Name:RAJ PIONEER LABORATORIES INDIA PRIVATE LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00190/AM16/	RLA File :56/24/040/00040/AM15/	Lic.No/Date:5610004489 03.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

89	**Case No.:261/5/82-ALC4/2015**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00401/AM16/	RLA File :09/24/040/00493/AM15/	Lic.No/Date:0910061345 04.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

90	**Case No.:207/5/82-ALC4/2015**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00347/AM16/	RLA File :09/24/040/00474/AM15/	Lic.No/Date:0910061343 04.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

91	**Case No.:385/5/82-ALC4/2015**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**

	HQ File :01/82/050/00525/AM16/	RLA File :52/24/040/00044/AM15/	Lic.No/Date:5210041339 05.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

92	**Case No.:154/5/82-ALC4/2015**	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00294/AM16/	RLA File :03/95/040/00740/AM15/	Lic.No/Date:0310791735 05.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

93	**Case No.:265/5/82-ALC4/2015**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00405/AM16/	RLA File :09/24/040/00479/AM15/	Lic.No/Date:0910061351 05.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

94	**Case No.:244/5/82-ALC4/2015**	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00384/AM16/	RLA File :09/24/040/00420/AM15/	Lic.No/Date:0910061353 05.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

95	**Case No.:248/5/82-ALC4/2015**	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00388/AM16/	RLA File :09/24/040/00483/AM15/	Lic.No/Date:0910061354 05.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

96	**Case No.:258/5/82-ALC4/2015**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00398/AM16/	RLA File :09/24/040/00497/AM15/	Lic.No/Date:0910061363 09.12.2014	
	Decision : The committee decided to ratify the norms based on the recommendation of			

Department of Pharmaceuticals vide O.M.No35011/580/2015-PI (Norms) dt. May 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Lisinopril	1kg	2,2,2-Trifluoro acetic acid	1.26
		L-Lysine monohydrochloride	1.545
		3-Benzoyl acrylic acid ethyl ester	0.85
		Lithium hydroxide	0.184
		L-Proline	0.84
		N,N-Carbonyl diimidazole	0.400
		Methylene Chloride	3.43
		Acetone	7.00

RA may take further action accordingly.

97	**Case No.:146/5/82-ALC4/2015**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00286/AM16/	RLA File :03/94/040/00852/AM15/	Lic.No/Date:0310791848 09.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

98	**Case No.:140/5/82-ALC4/2015**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00280/AM16/	RLA File :03/94/040/00709/AM15/	Lic.No/Date:0310791867 10.12.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of C&PC U.O.No.14010/85/2012-CH-II dt. 18.6.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
2-Ethyl Hexyl amine	1kg	2-Ethyl Hexanol	1.011

RA may take further action accordingly.

99	**Case No.:139/5/82-ALC4/2015**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00279/AM16/	RLA File :03/94/040/00872/AM15/	Lic.No/Date:0310791890 10.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

100	**Case No.:153/5/82-ALC4/2015**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00293/AM16/	RLA File :34/24/040/00244/AM15/	Lic.No/Date:3410040785 12.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

101	**Case No.:101/5/82-ALC4/2015**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00241/AM16/	RLA File :03/94/040/00851/AM15/	Lic.No/Date:0310791942 12.12.2014	

Decision : In the light of earlier decision taken by NC in its meeting No.18/82/2014dated 18.02.2015 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Etodolac	1 kg	1.	7-Ethyl Tryptophol	0.72
		2.	Methyl-3-Oxopentonoate	0.54
		3.	Methanol	1.14

RA may take appropriate action as per the decision of Norms Committee.

102	**Case No.:260/5/82-ALC4/2015**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00400/AM16/	RLA File :09/24/040/00488/AM15/	Lic.No/Date:0910061381 12.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

103	**Case No.:172/5/82-ALC4/2015**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00312/AM16/	RLA File :09/24/040/00514/AM15/	Lic.No/Date:0910061384 12.12.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/109/2013-PI (Norms) dt. 29.04.2013 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg

Efavirenz		(s)-5-Chloro-Alpha-(Cyclopropylethnyl)-2-Amino-Alpha(Trifluoromethyl)Benzene Methanol	0.987
		Triphosgene	0.431

RA may take further action accordingly.

104	**Case No.:206/5/82-ALC4/2015**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00346/AM16/	RLA File :09/24/040/00511/AM15/	Lic.No/Date:0910061382 12.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

105	**Case No.:263/5/82-ALC4/2015**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00403/AM16/	RLA File :09/24/040/00512/AM15/	Lic.No/Date:0910061383 12.12.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/285/2014-PI (Norms) dt. October, 2014 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Gabapentin	1kg	1,1 CYCLOHEXANE DIACETIC ACID MONOAMIDE	1.63
		ACETONE	1.541

RA may take further action accordingly.

106	**Case No.:246/5/82-ALC4/2015**	Party Name:RAKSHIT DRUGS PVT LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00386/AM16/	RLA File :09/24/040/00426/AM15/	Lic.No/Date:0910061387 15.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

107	**Case No.:145/5/82-ALC4/2015**	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00285/AM16/	RLA File :03/94/040/00877/AM15/	Lic.No/Date:0310792112 17.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC

	Chemicals.

108	**Case No.:130/5/82-ALC4/2015**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00270/AM16/	RLA File :03/95/040/00652/AM15/	Lic.No/Date:0310792103 17.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

109	**Case No.:127/5/82-ALC4/2015**	Party Name:EMAMI LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00267/AM16/	RLA File :02/24/040/00183/AM15/	Lic.No/Date:0210205355 18.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

110	**Case No.:217/5/82-ALC4/2015**	Party Name:LEE PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00357/AM16/	RLA File :09/24/040/00513/AM15/	Lic.No/Date:0910061406 18.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

111	**Case No.:133/5/82-ALC4/2015**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00273/AM16/	RLA File :03/94/040/00883/AM15/	Lic.No/Date:0310792178 19.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

112	**Case No.:98/5/82-ALC4/2015**	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00238/AM16/	RLA File :03/94/040/00790/AM15/	Lic.No/Date:0310792183 19.12.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/413/2012-PI (Norms) dt. September, 2012 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg

	5-NITRO ISOPHTHALIC ACID DIMETHYL ETSER	1kg	Isophthalic Acid	0.90

RA may take further action accordingly.

113	**Case No.:99/5/82-ALC4/2015**	Party Name:FDC LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00239/AM16/	RLA File :03/94/040/00674/AM15/	Lic.No/Date:0310792173 19.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

114	**Case No.:100/5/82-ALC4/2015**	Party Name:FDC LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00240/AM16/	RLA File :03/94/040/00599/AM15/	Lic.No/Date:0310792174 19.12.2014	

Decision : In the light of earlier decision taken in meeting no. 13/82/14 dated 19.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Chloramphenicol Eye Drops 0.5% w/v 10 ml Vial made out of LDPE	1 No.	1.	Chloramphenicol	0.05 gram

RA may take appropriate action as per the decision of Norms Committee.

115	**Case No.:143/5/82-ALC4/2015**	Party Name:FDC LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00283/AM16/	RLA File :03/94/040/00834/AM15/	Lic.No/Date:0310792175 19.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

116	**Case No.:97/5/82-ALC4/2015**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00237/AM16/	RLA File :03/94/040/00896/AM15/	Lic.No/Date:0310792172 19.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

117	**Case No.:205/5/82-ALC4/2015**	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00345/AM16/	RLA File :09/24/040/00517/AM15/	Lic.No/Date:0910061414 19.12.2014	Defer Date 16.09.2015
	Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/34/2011-CH-II dated 31st July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process. 4. Details of by products formed during the process and the recovery of solvents in terms of quantity and value. 5. Any other relevant information, if any.			

118	**Case No.:123/5/82-ALC4/2015**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00263/AM16/	RLA File :08/24/040/00347/AM15/	Lic.No/Date:0810134112 22.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

119	**Case No.:144/5/82-ALC4/2015**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00284/AM16/	RLA File :03/94/040/00892/AM15/	Lic.No/Date:0310792262 22.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

120	**Case No.:256/5/82-ALC4/2015**	Party Name:PERKIN LABORATORIES	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00396/AM16/	RLA File :09/24/040/00520/AM15/	Lic.No/Date:0910061418 22.12.2014	
	Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/561/2015-PI (Norms) dt. April 2015 as per			

details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Bromo Ketorolac (or) 5-Benzoyl, 3bromo-2,3-Dihydro, 1-H pyrrolizine-1- carboxylic acid	1kg	1	Pyrrole	0.79
		2	Isopropenyl Acetate	0.90
		3	Dimethyl Sulphoxide	1.71
		4	DMF	1.53
		5	Potassium Carbonate	4.16
		6	Di-ethyl malonate	2.29

RA may take further action accordingly.

121	**Case No.:224/5/82-ALC4/2015**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00364/AM16/	RLA File :09/24/040/00531/AM15/	Lic.No/Date:0910061427 22.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

122	**Case No.:262/5/82-ALC4/2015**	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00402/AM16/	RLA File :09/24/040/00481/AM15/	Lic.No/Date:0910061416 22.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

123	**Case No.:216/5/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00356/AM16/	RLA File :09/24/040/00538/AM15/	Lic.No/Date:0910061424 22.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

124	**Case No.:136/5/82-ALC4/2015**	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00276/AM16/	RLA File :03/94/040/00843/AM15/	Lic.No/Date:0310792314 23.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

125	**Case No.:96/5/82-ALC4/2015**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00236/AM16/	RLA File :03/94/040/00912/AM15/	Lic.No/Date:0310792310 23.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

126	**Case No.:221/5/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00361/AM16/	RLA File :09/24/040/00537/AM15/	Lic.No/Date:0910061442 23.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

127	**Case No.:329/5/82-ALC4/2015**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00469/AM16/	RLA File :03/94/040/00899/AM15/	Lic.No/Date:0310792365 24.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

128	**Case No.:135/5/82-ALC4/2015**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00275/AM16/	RLA File :03/94/040/00818/AM15/	Lic.No/Date:0310792344 24.12.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/338/2014-PI (Norms) dt. January, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Import items	Qty.kg/kg
A. Allopurinol -306 mg tablet B. Allopurinol -300mg tablet	3-Amino Pyrazole Carboxamide Hemisulphate	1.5380
	Formamide	1.50

RA may take further action accordingly.

129	**Case No.:114/5/82-ALC4/2015**	Party Name:NATIONAL TUBE INDUSTRIES,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00254/AM16/	RLA File :03/95/040/00756/AM15/	Lic.No/Date:0310792363 24.12.2014	Defer Date 16.09.2015

	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pretrochemicals.

130	**Case No.:82/5/82-ALC4/2015**	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00222/AM16/	RLA File :34/24/040/00249/AM15/	Lic.No/Date:3410040837 24.12.2014	

Decision : : In the light of the earlier decision taken by NC in its meeting No.08/82/2014 dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Exp. Qty.	Import items	Qty. Allowed
1	CALCIUM OROTATE	1 kg	OROTIC ACID	1.059

RA may take appropriate action as per the decision of Norms Committee.

131	**Case No.:113/5/82-ALC4/2015**	Party Name:VEXTA LABORATORIES PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00253/AM16/	RLA File :03/95/040/00792/AM15/	Lic.No/Date:0310792352 24.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

132	**Case No.:236/5/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00376/AM16/	RLA File :09/24/040/00527/AM15/	Lic.No/Date:0910061446 24.12.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/23/2015-PI (Norms) dt. 16.6.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
SODIUM ASCORBYL PHOSPHATE OR C-VITE	1kg	L-ASCORBATE 2-PHOSPHATE 35% OR CALCIUM ASCORBYL PHOSPHATE	1.940
		ION EXCHANGE RESIN SUQING 001X8 H OR RESINE	4.00
		METHANOL	3.00

RA may take further action accordingly.

133	**Case No.:108/5/82-ALC4/2015**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2015	**Deferred**

			25.06.2015	
	HQ File :01/82/050/00248/AM16/	RLA File :03/94/040/00908/AM15/	Lic.No/Date:0310792384 26.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

134	**Case No.:115/5/82-ALC4/2015**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00255/AM16/	RLA File :03/95/040/00816/AM15/	Lic.No/Date:0310792387 26.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

135	**Case No.:271/5/82-ALC4/2015**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00411/AM16/	RLA File :03/94/040/00882/AM15/	Lic.No/Date:0310792412 29.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

136	**Case No.:241/5/82-ALC4/2015**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00381/AM16/	RLA File :09/24/040/00516/AM15/	Lic.No/Date:0910061461 29.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

137	**Case No.:90/5/82-ALC4/2015**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00230/AM16/	RLA File :34/24/040/00254/AM15/	Lic.No/Date:3410040841 29.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

138	**Case No.:215/5/82-ALC4/2015**	Party Name:EYTAN LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00355/AM16/	RLA File :09/24/040/00530/AM15/	Lic.No/Date:0910061459 29.12.2014	Defer Date 16.09.2015

	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

139	**Case No.:218/5/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00358/AM16/	RLA File :09/24/040/00552/AM15/	Lic.No/Date:0910061462 29.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

140	**Case No.:120/5/82-ALC4/2015**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00260/AM16/	RLA File :03/95/040/00820/AM15/	Lic.No/Date:0310792428 29.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

141	**Case No.:142/5/82-ALC4/2015**	Party Name:FDC LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00282/AM16/	RLA File :03/94/040/00923/AM15/	Lic.No/Date:0310792455 30.12.2014	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

142	**Case No.:65/5/82-ALC4/2015**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00205/AM16/	RLA File :31/83/040/00204/AM15/	Lic.No/Date:3110065167 31.12.2014	Defer Date 16.09.2015
	Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/3/2012-CH-II dated 31st July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Details of by products formed during the process and the recovery of solvents in terms of quantity and value.			

4. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15, 2015-16 (April to June)
5. Any other relevant information, if any.

143	**Case No.:91/5/82-ALC4/2015**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00231/AM16/	RLA File :31/83/040/00172/AM15/	Lic.No/Date:3110065164 31.12.2014	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/493/2014-PI (Norms) dt. March, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
DEXKETOPROFEN TROMETAMOL	1kg	3(1-CYANOETHYL) BENZOPHENONE	1.82
		N-OCTYL-D-GLUCAMINE	0.36

RA may take further action accordingly.

144	**Case No.:222/5/82-ALC4/2015**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00362/AM16/	RLA File :09/24/040/00553/AM15/	Lic.No/Date:0910061469 31.12.2014	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

145	**Case No.:134/5/82-ALC4/2015**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00274/AM16/	RLA File :03/94/040/00712/AM15/	Lic.No/Date:0310792545 01.01.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals

146	**Case No.:226/5/82-ALC4/2015**	Party Name:EYTAN LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00366/AM16/	RLA File :09/24/040/00554/AM15/	Lic.No/Date:0910061471 01.01.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals

147	**Case No.:137/5/82-ALC4/2015**	Party Name:J.B. CHEMICALS	Meet No/Date:5/82-	**Deferred**

		& PHARMACEUTICALS LIMITED	ALC4/2015 25.06.2015	
	HQ File :01/82/050/00277/AM16/	RLA File :03/94/040/00931/AM15/	Lic.No/Date:0310792547 01.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

148	**Case No.:138/5/82-ALC4/2015**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00278/AM16/	RLA File :03/94/040/00920/AM15/	Lic.No/Date:0310792544 01.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

149	**Case No.:214/5/82-ALC4/2015**	Party Name:LEE PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00354/AM16/	RLA File :09/24/040/00418/AM15/	Lic.No/Date:0910061472 01.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals			

150	**Case No.:225/5/82-ALC4/2015**	Party Name:LEE PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00365/AM16/	RLA File :09/24/040/00419/AM15/	Lic.No/Date:0910061473 01.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals			

151	**Case No.:69/5/82-ALC4/2015**	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00209/AM16/	RLA File :03/95/040/00807/AM15/	Lic.No/Date:0310792533 01.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals			

152	**Case No.:70/5/82-ALC4/2015**	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File	RLA File	Lic.No/Date:0310792532	Defer Date

	:01/82/050/00210/AM16/	:03/95/040/00606/AM15/	01.01.2015	16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals			

153	**Case No.:75/5/82-ALC4/2015**	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00215/AM16/	RLA File :03/95/040/00686/AM15/	Lic.No/Date:0310792549 01.01.2015	

Decision : Committee considered the case and decided to ratify norms as per earlier decision taken in its meeting No.08/82/2014 dated 25.09.2014 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product Simethicone (3 Export Item)

Sl. No.	Export product	Import items	Qty. Allowed 1 kg Export Product
1	Simethicone 100% USP or BP or EP	Silicone Fluid / Oil of relevant Viscosity	0.96 kg/kg
2	Simethicone Emulsion USP 30%	Silicone Fluid / Oil of relevant Viscosity	0.288 kg/kg
3	Dimethicone USP or BP or EP (Various Viscosity)	Silicone Fluid / Oil of relevant Viscosity	1.01 kg/kg

RA concerned may take further necessary action as per above decision of NC.

154	**Case No.:84/5/82-ALC4/2015**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00224/AM16/	RLA File :34/24/040/00259/AM15/	Lic.No/Date:3410040852 01.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

155	**Case No.:105/5/82-ALC4/2015**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00245/AM16/	RLA File :03/94/040/00864/AM15/	Lic.No/Date:0310792569 02.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

156	**Case No.:106/5/82-ALC4/2015**	Party Name:CROWN	Meet No/Date:5/82-	**Deferred**

		CHEMICALS PVT.LTD.,	ALC4/2015 25.06.2015	
	HQ File :01/82/050/00246/AM16/	RLA File :03/94/040/00863/AM15/	Lic.No/Date:0310792568 02.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

157	**Case No.:104/5/82-ALC4/2015**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00244/AM16/	RLA File :03/94/040/00929/AM15/	Lic.No/Date:0310792566 02.01.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/727/2013-PI (Norms) dt. 21.4.2014 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Clopidogrel Bisulfate	1kg	DL-(2-Chlorophenyl) glycine	1.05
		2-Thiophene ethanol	0.707

RA may take further action accordingly.

158	**Case No.:68/5/82-ALC4/2015**	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00208/AM16/	RLA File :03/95/040/00810/AM15/	Lic.No/Date:0310792570 02.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals			

159	**Case No.:223/5/82-ALC4/2015**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00363/AM16/	RLA File :09/24/040/00559/AM15/	Lic.No/Date:0910061477 02.01.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/485/2014-PI (Norms) dt. March, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Articaine Hcl	1kg	Methyl-3-Amino-4-methyl Thiophene-2-Carboxylate	1.02

RA may take further action accordingly.

160	**Case No.:45/5/82-ALC4/2015**	Party Name:SUVEN LIFE	Meet No/Date:5/82-	**Deferred**

		SCIENCES LIMITED	ALC4/2015 25.06.2015	
	HQ File :01/82/050/00185/AM16/	RLA File :09/24/040/00558/AM15/	Lic.No/Date:0910061483 05.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals			

161	**Case No.:255/5/82-ALC4/2015**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00395/AM16/	RLA File :09/24/040/00548/AM15/	Lic.No/Date:0910061481 05.01.2015	

Decision : In the light of the earlier decision taken by NC in its meeting No.10/82/2014 dated 12.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
GABAPENTIN/	1 kg	1	1,1-Cyclohexane Diacetic Acid Monoamide	1.63
		3.	Acetone	1.541

RA may take appropriate action as per the decision of Norms Committee.

162	**Case No.:67/5/82-ALC4/2015**	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00207/AM16/	RLA File :03/95/040/00735/AM15/	Lic.No/Date:0310792622 06.01.2015	Defer Date 16.09.2015
	Decision : The Committee noted that advance authorisation issued on repeat basis. Therefore, the Committee has decided to withdraw the case.			

163	**Case No.:103/5/82-ALC4/2015**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00243/AM16/	RLA File :03/94/040/00745/AM15/	Lic.No/Date:0310792633 07.01.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/459/2014-PI (Norms) dt. February, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Mometasone Furoate	1kg	16 Alpha methyl Expoxide (8DM)	1.04

RA may take further action accordingly.

164	**Case No.:102/5/82-ALC4/2015**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00242/AM16/	RLA File :03/94/040/00836/AM15/	Lic.No/Date:0310792635 07.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

165	**Case No.:116/5/82-ALC4/2015**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00256/AM16/	RLA File :52/24/040/00053/AM15/	Lic.No/Date:5210041380 07.01.2015	

Decision : In the light of earlier decision taken in its 21/82 meeting dated 06.02.2014 , it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg.	1.	Artemisinin	1.235 kg

RA may take appropriate action as per the decision of Norms Committee.

166	**Case No.:118/5/82-ALC4/2015**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00258/AM16/	RLA File :52/24/040/00054/AM15/	Lic.No/Date:5210041377 07.01.2015	

Decision The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/296/2013-PI (Norms) dt. 03.07.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Dihydro Artemisinin	1kg	Artemisinin	1.11

RA may take further action accordingly.

167	**Case No.:107/5/82-ALC4/2015**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00247/AM16/	RLA File :03/94/040/00933/AM15/	Lic.No/Date:0310792634 07.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

168	**Case No.:73/5/82-ALC4/2015**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**

	HQ File :01/82/050/00213/AM16/	RLA File :03/95/040/00834/AM15/	Lic.No/Date:0310792645 07.01.2015	Defer Date 16.09.2015
	Decision : The Committee noted that advance authorisation issued on repeat basis. Therefore, the Committee has decided to withdraw the case.			

169	**Case No.:74/5/82-ALC4/2015**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00214/AM16/	RLA File :03/95/040/00833/AM15/	Lic.No/Date:0310792647 07.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

170	**Case No.:149/5/82-ALC4/2015**	Party Name:ALCHEMIE LABORATORIES	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00289/AM16/	RLA File :03/94/040/00813/AM15/	Lic.No/Date:0310792673 08.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

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Case No.:148/5/82-ALC4/2015	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
HQ File :01/82/050/00288/AM16/	RLA File :03/94/040/00948/AM15/	Lic.No/Date:0310792671 08.01.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/659/2012-PI (Norms) dt. 12.3.2013 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Olmesartan Medoxomill	1kg	1	4-(1-Hydroxy-1-Methyl-Ethyl)-2-Propyl-1H-Imidazole 5-Carboxylic Acid Ethyl Ester	0.70
		2	5-(4-Bromomethyl) (1,1-Biphenyl)-2YL Triphenyl-1-H Tetrazole 95%	1.786
		3	4-Chloromethyl-5-Methyl-1,3-Dioxolen 2 One	0.48
		4	Dimethyl Formamide	6.72
		5	Tetrahydrofuran	3.43
		6	Potassium Carbonate	0.57
		7	Toluene	2.41

RA may take further action accordingly.

172	**Case No.:62/5/82-ALC4/2015**	Party Name:INDO AMINES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00202/AM16/	RLA File :03/94/040/00928/AM15/	Lic.No/Date:0310792678 08.01.2015	Defer Date 16.09.2015
	Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/81/2010-CH-II dated 23rd July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Details of by products formed during the process and the recovery of solvents in terms of quantity and value. 4. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15, 2015-16 (April to June) 5. Any other relevant information, if any.			

173	**Case No.:63/5/82-ALC4/2015**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00203/AM16/	RLA File :03/94/040/00936/AM15/	Lic.No/Date:0310792676 08.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

174	**Case No.:122/5/82-ALC4/2015**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00262/AM16/	RLA File :03/95/040/00682/AM15/	Lic.No/Date:0310792689 08.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

175	**Case No.:121/5/82-ALC4/2015**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00261/AM16/	RLA File :03/95/040/00835/AM15/	Lic.No/Date:0310792685 08.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

176	**Case No.:220/5/82-ALC4/2015**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00360/AM16/	RLA File :09/24/040/00560/AM15/	Lic.No/Date:0910061516 09.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

177	**Case No.:219/5/82-ALC4/2015**	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00359/AM16/	RLA File :09/24/040/00549/AM15/	Lic.No/Date:0910061517 09.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

178	**Case No.:80/5/82-ALC4/2015**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00220/AM16/	RLA File :05/23/040/00465/AM15/	Lic.No/Date:0510392782 09.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

179	**Case No.:239/5/82-ALC4/2015**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00379/AM16/	RLA File :09/24/040/00555/AM15/	Lic.No/Date:0910061520 09.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

180	**Case No.:150/5/82-ALC4/2015**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00290/AM16/	RLA File :03/94/040/00866/AM15/	Lic.No/Date:0310792839 12.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

181	**Case No.:152/5/82-ALC4/2015**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**

	HQ File :01/82/050/00292/AM16/	RLA File :03/94/040/00943/AM15/	Lic.No/Date:0310792841 12.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

182	**Case No.:141/5/82-ALC4/2015**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00281/AM16/	RLA File :03/94/040/00746/AM15/	Lic.No/Date:0310792870 13.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

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	Case No.:61/5/82-ALC4/2015	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00201/AM16/	RLA File :03/94/040/00868/AM15/	Lic.No/Date:0310792874 13.01.2015	

Decision : In the light of the earlier decision taken by NC in its meeting No.16/82 dated 23.1.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
Prednisol Solution for Injection 30mg/1ml vial	Packs	1.	PREDNISOLONE SOLUTION PHOSPHATE BP	40.348 mg for 1 ml vial

RA may take appropriate action as per the decision of Norms Committee.

184	**Case No.:151/5/82-ALC4/2015**	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00291/AM16/	RLA File :03/94/040/00902/AM15/	Lic.No/Date:0310792875 13.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

185	**Case No.:119/5/82-ALC4/2015**	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00259/AM16/	RLA File :03/95/040/00843/AM15/	Lic.No/Date:0310792869 13.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

186	**Case No.:92/5/82-ALC4/2015**	Party Name:ALKALOIDS CORPORATION	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00232/AM16/	RLA File :02/24/040/00203/AM15/	Lic.No/Date:0210205448 14.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

187	**Case No.:59/5/82-ALC4/2015**	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00199/AM16/	RLA File :03/94/040/00793/AM15/	Lic.No/Date:0310792911 14.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

188	**Case No.:64/5/82-ALC4/2015**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00204/AM16/	RLA File :31/83/040/00200/AM15/	Lic.No/Date:3110065202 14.01.2015	Defer Date 16.09.2015
	Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/3/2012-CH-II dated 31st July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Details of by products formed during the process and the recovery of solvents in terms of quantity and value. 4. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15, 2015-16 (April to June) 5. Any other relevant information, if any.			

189	**Case No.:66/5/82-ALC4/2015**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00206/AM16/	RLA File :31/83/040/00219/AM15/	Lic.No/Date:3110065206 14.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

190	**Case No.:243/5/82-ALC4/2015**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00383/AM16/	RLA File :09/24/040/00589/AM15/	Lic.No/Date:0910061530 14.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

191	**Case No.:51/5/82-ALC4/2015**	Party Name:UNIMAX LABORATORIES PVT.LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00191/AM16/	RLA File :03/95/040/00860/AM15/	Lic.No/Date:0310792918 14.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

192	**Case No.:60/5/82-ALC4/2015**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00200/AM16/	RLA File :03/94/040/00963/AM15/	Lic.No/Date:0310793006 16.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

193	**Case No.:78/5/82-ALC4/2015**	Party Name:LAXMI ORGANIC INDUSTRIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00218/AM16/	RLA File :03/95/040/00814/AM15/	Lic.No/Date:0310793011 16.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

194	**Case No.:109/5/82-ALC4/2015**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00249/AM16/	RLA File :03/95/040/00828/AM15/	Lic.No/Date:0310793022 16.01.2015	

Decision: The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/434/2014-PI (Norms) dt. February, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Artemether	1kg	Artemisinin	1.235
		Sodium Borohydride	0.188

			Trimethyl Ortho Acetate	Not required in process

RA may take further action accordingly.

195	**Case No.:72/5/82-ALC4/2015**	Party Name:MICRO INKS PRIVATE LIMITED.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00212/AM16/	RLA File :03/95/040/00658/AM15/	Lic.No/Date:0310793017 16.01.2015	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemical.s.			

196	**Case No.:111/5/82-ALC4/2015**	Party Name:MICRO INKS PRIVATE LIMITED.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00251/AM16/	RLA File :03/95/040/00648/AM15/	Lic.No/Date:0310792988 16.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemical.s.			

197	**Case No.:83/5/82-ALC4/2015**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00223/AM16/	RLA File :05/24/040/00488/AM15/	Lic.No/Date:0510392885 16.01.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/488/2014-PI (Norms) dt. March, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Rosuvastatin Calcium	1kg	Tert-Butyl-2-((4R,6S)-6-((E)-2-(4(-(4-fluorophenyl)-6-isopropyl-2-[N-methyl (methylsulphonyl)amino] pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxane-4-yl)acetate	1.425
		Methanol	2.53
		Tert-butyl methyl ether (MTBE)	0.79

RA may take further action accordingly.

198	**Case No.:89/5/82-ALC4/2015**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**

	HQ File :01/82/050/00229/AM16/	RLA File :08/24/040/00253/AM15/	Lic.No/Date:0810134341 19.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

199	**Case No.:242/5/82-ALC4/2015**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00382/AM16/	RLA File :09/24/040/00577/AM15/	Lic.No/Date:0910061545 19.01.2015	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

200	**Case No.:249/5/82-ALC4/2015**	Party Name:PERKIN LABORATORIES	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00389/AM16/	RLA File :09/24/040/00588/AM15/	Lic.No/Date:0910061539 19.01.2015	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

201	**Case No.:79/5/82-ALC4/2015**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00219/AM16/	RLA File :03/95/040/00877/AM15/	Lic.No/Date:0310793058 19.01.2015	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

202	**Case No.:110/5/82-ALC4/2015**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00250/AM16/	RLA File :03/95/040/00811/AM15/	Lic.No/Date:0310793038 19.01.2015	Defer Date 30.09.2015
	Decision : The committee observed that the CA certificate furnished by the firm in two applications reflects contradictory production and consumption data for the year 2013-14. Further ITCHS code of import and export product also needs to be corrected.			

203	**Case No.:112/5/82-ALC4/2015**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00252/AM16/	RLA File :03/95/040/00812/AM15/	Lic.No/Date:0310793039 19.01.2015	Defer Date 30.09.2015
	Decision : The committee observed that the CA certificate furnished by the firm in two applications reflects contradictory production and consumption data for the year 2013-14. Further ITCHS code of import and export product also needs to be corrected.			

204	**Case No.:179/5/82-ALC4/2015**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00319/AM16/	RLA File :07/24/040/00379/AM15/	Lic.No/Date:0710107469 20.01.2015	

Decision : In the light of earlier decision taken in meeting no. 04/82 dated 16.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Neulin 125 mg tablets Theophylline 125 mg+Guar gum 4.375 mg	1 no. of Neulin Tablet	1.	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	127.5 mg
		2.	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	4.375 mg
Neulin 200 mg tablets Theophylline 200 mg+ Guar Gum 7.00 mg	1 no. of neuline tablet	1	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	204.0 mg
		2	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	7.00 mg
Neulin 250 mg tablets Theophylline 250 mg+ Guar Gum 8.750 mg	1 no. of neuline tablet	1	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	255.0 mg
		2	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	8.75 mg
Neulin 300 mg tablets Theophylline 300 mg+ Guar Gum 10.5 mg	1 no. of neuline tablet	1	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	306.0 mg
		2	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	10.5 mg

RA may take appropriate action as per the decision of Norms Committee.

205	**Case No.:180/5/82-ALC4/2015**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00320/AM16/	RLA File :07/24/040/00380/AM15/	Lic.No/Date:0710107470 20.01.2015	

Decision : In the light of earlier decision taken in meeting no. 04/82 dated 16.5.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Neulin 125 mg tablets Theophylline 125 mg+Guar gum 4.375 mg	1 no. of Neulin Tablet	1.	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	127.5 mg
		2.	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	4.375 mg
Neulin 200 mg tablets Theophylline 200 mg+ Guar Gum 7.00 mg	1 no. of neuline tablet	1	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	204.0 mg
		2	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	7.00 mg
Neulin 250 mg tablets Theophylline 250 mg+ Guar Gum 8.750 mg	1 no. of neuline tablet	1	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	255.0 mg
		2	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	8.75 mg
Neulin 300 mg tablets Theophylline 300 mg+ Guar Gum 10.5 mg	1 no. of neuline tablet	1	Theophylline BP/EP/USP Ph. EUR Anhydrous powder	306.0 mg
		2	Guar Gum, 1 H (BP/EP/USP/PH. EUR)	10.5 mg

RA may take appropriate action as per the decision of Norms Committee.

206	**Case No.:53/5/82-ALC4/2015**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00193/AM16/	RLA File :03/94/040/00965/AM15/	Lic.No/Date:0310793107 20.01.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/619/2014-PI (Norms) dt. April, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
ROSUVASTATIN CALCIUM (R-10 ROUTE)	1kg	6-[(1E)-2-[4-(4-FLUROPHENYL)-6- (1-METHYLETHYL)-2-[METHYL (METHYLSULFONYL)AMINO] -5-PYRIMIDINYL]ETHENYL] -2,2-DIMETHYL L-1,3-DIOXANE-4-ACETIC ACID 1,1-DIMETHYLETHYL ESTER	1.425

	RA may take further action accordingly.

207	**Case No.:54/5/82-ALC4/2015**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00194/AM16/	RLA File :03/94/040/00976/AM15/	Lic.No/Date:0310793103 20.01.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/493/2014-PI (Norms) dt. March, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
DEXKETOPROFEN TROMETAMOL	1kg	2-(3-BENZOYLPHENYL) PROPIONITRILE 99% MIN (KETOPROFEN NITRILE)	1.82
		N-OCTYL-D-GLUCAMINE	0.36

RA may take further action accordingly.

208	**Case No.:52/5/82-ALC4/2015**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00192/AM16/	RLA File :03/94/040/00953/AM15/	Lic.No/Date:0310793104 20.01.2015	Defer Date 16.09.2015

Decision : : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

209	**Case No.:147/5/82-ALC4/2015**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00287/AM16/	RLA File :03/94/040/00964/AM15/	Lic.No/Date:0310793105 20.01.2015	Defer Date 16.09.2015

Decision : : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

210	**Case No.:55/5/82-ALC4/2015**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00195/AM16/	RLA File :03/94/040/00975/AM15/	Lic.No/Date:0310793123 20.01.2015	Defer Date 16.09.2015

Decision : : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

211	**Case No.:57/5/82-ALC4/2015**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**

	HQ File :01/82/050/00197/AM16/	RLA File :03/94/040/00962/AM15/	Lic.No/Date:0310793121 20.01.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/579/2014-PI (Norms) dt. May, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
HYDROXY CHLOROQUINE SULPHATE	1kg	1	Acetobutyrolactone	1.4515
		2	2-Ethylamino-Ethanol(Mono Ethyl Ethanolamine)	1.8434
		3	Ethoxy Methylene Malonic Acid Ester [EMME]	1.1464
		4	Metachloro Aniline	0.6746
		5	S.B. Toluene	1.6773
		6	Methanol	3.48
		7	Iso Propyl Alcohol	1.49
		8	Methylene Di Chloride	5.18

RA may take further action accordingly.

212	**Case No.:88/5/82-ALC4/2015**	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00228/AM16/	RLA File :05/23/040/00486/AM15/	Lic.No/Date:0510392949 21.01.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o Ayush.

213	**Case No.:132/5/82-ALC4/2015**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00272/AM16/	RLA File :03/94/040/00947/AM15/	Lic.No/Date:0310793170 21.01.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

214	**Case No.:56/5/82-ALC4/2015**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00196/AM16/	RLA File :03/94/040/00973/AM15/	Lic.No/Date:0310793182 21.01.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

215	**Case No.:131/5/82-ALC4/2015**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00271/AM16/	RLA File :03/94/040/00988/AM15/	Lic.No/Date:0310793181 21.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

216	**Case No.:87/5/82-ALC4/2015**	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00227/AM16/	RLA File :05/24/040/00454/AM15/	Lic.No/Date:0510392955 21.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

217	**Case No.:86/5/82-ALC4/2015**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00226/AM16/	RLA File :05/24/040/00489/AM15/	Lic.No/Date:0510392966 22.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

218	**Case No.:170/5/82-ALC4/2015**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00310/AM16/	RLA File :34/24/040/00278/AM15/	Lic.No/Date:3410040893 23.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

219	**Case No.:165/5/82-ALC4/2015**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00305/AM16/	RLA File :22/24/040/00091/AM15/	Lic.No/Date:2210015173 23.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

220	**Case No.:71/5/82-ALC4/2015**	Party Name:MELOG SPECIALITY CHEMICALS	Meet No/Date:5/82-ALC4/2015	**Approved**

		PVT. LTD.	25.06.2015	
	HQ File :01/82/050/00211/AM16/	RLA File :03/95/040/00868/AM15/	Lic.No/Date:0310793254 23.01.2015	Defer Date 16.09.2015
	Decision : The Committee noted that advance authorisation issued on repeat basis. Therefore, the Committee has decided to withdraw the case.			

221	**Case No.:76/5/82-ALC4/2015**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00216/AM16/	RLA File :03/95/040/00891/AM15/	Lic.No/Date:0310793255 23.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

222	**Case No.:77/5/82-ALC4/2015**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00217/AM16/	RLA File :03/95/040/00857/AM15/	Lic.No/Date:0310793256 23.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceutical.			

223	**Case No.:204/5/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00344/AM16/	RLA File :09/24/040/00596/AM15/	Lic.No/Date:0910061555 23.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

224	**Case No.:229/5/82-ALC4/2015**	Party Name:ATUL LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00369/AM16/	RLA File :08/24/040/00391/AM15/	Lic.No/Date:0810134402 27.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

225	**Case No.:270/5/82-ALC4/2015**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved.**
	HQ File :01/82/050/00410/AM16/	RLA File :03/94/040/00994/AM15/	Lic.No/Date:0310793302 27.01.2015	

	Decision : The Committee decided to ratify the norms as per SION A-412 or as applied by the firm whichever is less. RA may take further action accordingly.

226	**Case No.:269/5/82-ALC4/2015**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00409/AM16/	RLA File :03/94/040/01006/AM15/	Lic.No/Date:0310793301 27.01.2015	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Phamaceuticals.			

227	**Case No.:85/5/82-ALC4/2015**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00225/AM16/	RLA File :05/24/040/00500/AM15/	Lic.No/Date:0510392989 27.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemical.			

228	**Case No.:276/5/82-ALC4/2015**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00416/AM16/	RLA File :03/94/040/00997/AM15/	Lic.No/Date:0310793355 28.01.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/556 /2015-PI (Norms) dt. April, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Etodolac	1kg	7-Ethyl Triptophol	0.72
		Methyl-3-Oxopentonoate	0.54
		Methanol	1.14

RA may take further action accordingly.

229	**Case No.:58/5/82-ALC4/2015**	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00198/AM16/	RLA File :03/94/040/00980/AM15/	Lic.No/Date:0310793360 28.01.2015	Defer Date 16.09.2015
	Decision : : The Committee in light of written comments of D/o C&PC letter No.14010/31/2015-CH-II dated 15.7.2015 decided to call for following information from the firm:-			

1. Technical specifications , certificate of Analysis (COA) and copy of export order.
2. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by products with corresponding molecular formulae, structural formulae, molecular weight and process flow diagram.
3. Details of other indigenous inputs to be used in the manufacture of export product.
4. Complete material balance indicating input and output material at each stage of manufacturing process and basis of applied quantity of raw materials.
5. Details of by product generated in the process along with their quantity and value.
6. Details of production of export product under reference from your supporting manufacturer and corresponding consumption of raw materials in the year 2014-15 and 2015-16 duly certified by CA may be furnished, if the production has not commenced in the past, the details from commencement of production ;may be furnished duly certified by CA.
7. Any other relevant information, if any.

230	**Case No.:230/5/82-ALC4/2015**	Party Name:R.K.INDUSTRIES,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00370/AM16/	RLA File :08/24/040/00394/AM15/	Lic.No/Date:0810134414 28.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

231	**Case No.:168/5/82-ALC4/2015**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00308/AM16/	RLA File :34/24/040/00277/AM15/	Lic.No/Date:3410040906 29.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Phamaceuticals.			

232	**Case No.:282/5/82-ALC4/2015**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00422/AM16/	RLA File :03/94/040/01004/AM15/	Lic.No/Date:0310793397 29.01.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of C&PC U.O.No.14010/100/2012-CH-II dt. 15.4.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Triphenyl Phosphite	1kg	Phenol	0.937
		Yellow Phosphorus	0.100

	RA may take further action accordingly.

233	**Case No.:163/5/82-ALC4/2015**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00303/AM16/	RLA File :05/24/040/00503/AM15/	Lic.No/Date:0510393026 29.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

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	Case No.:210/5/82-ALC4/2015	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00350/AM16/	RLA File :09/24/040/00581/AM15/	Lic.No/Date:0910061568 30.01.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 592 /2015-PI (Norms) dt. April, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
4-(2,2-Epoxypropoxy)-9H-carbazole Powder	1kg	1	1,3-Cyclohexanedione	1.80
		2	Phenylhydrazine Hydrochloride	2.56
		3	Methanol	2.00
		4	Hydrochloric acid(35%)	Not an importable item
		5	Raney Nickel	0.100
		6	Potassium Hydroxide	0.591
		7	Toulene	0.355
		8	Epichlorohydrin	0.915
		9	Dimethyl Sulfoxide	Not shown in process
		10	Sodium Hydroxide	0.25

RA may take further action accordingly.

235	**Case No.:166/5/82-ALC4/2015**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00306/AM16/	RLA File :08/24/040/00386/AM15/	Lic.No/Date:0810134454 30.01.2015	Defer Date 16.09.2015
	Decision : It was decided to call from the firm Past production vis-à-vis actual consumption of imported inputs duly certified by Central Excise Authorities. It was decided to deferred the case for 20.05.2015.			

236	**Case No.:274/5/82-ALC4/2015**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00414/AM16/	RLA File :03/94/040/01017/AM15/	Lic.No/Date:0310793439 30.01.2015	Defer Date 16.09.2015
	Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/96/2012-CH-II dated July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15, 2015-16 (April to June) 4. Any other relevant information, if any.			

237	**Case No.:211/5/82-ALC4/2015**	Party Name:LEE PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00351/AM16/	RLA File :09/24/040/00602/AM15/	Lic.No/Date:0910061571 30.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

238	**Case No.:212/5/82-ALC4/2015**	Party Name:LEE PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00352/AM16/	RLA File :09/24/040/00606/AM15/	Lic.No/Date:0910061572 30.01.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

239	**Case No.:181/5/82-ALC4/2015**	Party Name:R L FINE CHEM	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00321/AM16/	RLA File :07/24/040/00387/AM15/	Lic.No/Date:0710107544 02.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

240	**Case No.:209/5/82-ALC4/2015**	Party Name:TRIMAX BIO SCIENCES PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**

	HQ File :01/82/050/00349/AM16/	RLA File :09/24/040/00442/AM15/	Lic.No/Date:0910061573 02.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

241	**Case No.:343/5/82-ALC4/2015**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00483/AM16/	RLA File :03/95/040/00905/AM15/	Lic.No/Date:0310793484 02.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

242	**Case No.:162/5/82-ALC4/2015**	Party Name:ALKALOIDS CORPORATION	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00302/AM16/	RLA File :02/24/040/00205/AM15/	Lic.No/Date:0210205504 03.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

243	**Case No.:272/5/82-ALC4/2015**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00412/AM16/	RLA File :03/94/040/00937/AM15/	Lic.No/Date:0310793546 03.02.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of C&PC U.O.No.14010/85/2012-CH-II dt. 18.6. 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Acetonitrile	1kg	Acetic Acid	1.766

RA may take further action accordingly.

244	**Case No.:208/5/82-ALC4/2015**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00348/AM16/	RLA File :09/24/040/00534/AM15/	Lic.No/Date:0910061583 03.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

245	**Case No.:275/5/82-ALC4/2015**	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00415/AM16/	RLA File :03/94/040/00930/AM15/	Lic.No/Date:0310793539 03.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

246	**Case No.:158/5/82-ALC4/2015**	Party Name:DYNAMIC SPECIALITY CHEMICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00298/AM16/	RLA File :30/24/040/00051/AM15/	Lic.No/Date:3010103361 03.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

247	**Case No.:233/5/82-ALC4/2015**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00373/AM16/	RLA File :05/24/040/00525/AM15/	Lic.No/Date:0510393079 04.02.2015	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

248	**Case No.:234/5/82-ALC4/2015**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00374/AM16/	RLA File :05/24/040/00526/AM15/	Lic.No/Date:0510393080 04.02.2015	Defer Date 16.09.2015
	Decision : : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

249	**Case No.:213/5/82-ALC4/2015**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00353/AM16/	RLA File :09/24/040/00615/AM15/	Lic.No/Date:0910061584 04.02.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/480/2015-PI (Norms) dt. March, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
(1S,4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-		N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764

PYRIMIDINYL)AMINO]-2-CYCLO PENTENE-1-METHANOL		(+)-2-AZABICYCLO[2.2.1]HEPT-5-EN-3-ONE(VINCELACTAM)	1.41
		D(-)TARTARIC ACID	0.78
		SODIUM BOROHYDRIDE	0.226
		ISOPROPYL ALCOHOL	4.70
		METHANOL	4.23
		L(+) Tartaric Acid	1.23

RA may take further action accordingly.

250	**Case No.:164/5/82-ALC4/2015**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00304/AM16/	RLA File :05/24/040/00513/AM15/	Lic.No/Date:0510393078 04.02.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

251	**Case No.:117/5/82-ALC4/2015**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00257/AM16/	RLA File :52/24/040/00064/AM15/	Lic.No/Date:5210041422 05.02.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 434 /2014-PI (Norms) dt. February, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Artemether	1kg	Artemisinin	1.235

RA may take further action accordingly.

252	**Case No.:157/5/82-ALC4/2015**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00297/AM16/	RLA File :22/24/040/00100/AM15/	Lic.No/Date:2210015187 05.02.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

253	**Case No.:284/5/82-ALC4/2015**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00424/AM16/	RLA File :03/94/040/01053/AM15/	Lic.No/Date:0310793620 05.02.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC

	Pharmaceuticals.

254	**Case No.:238/5/82-ALC4/2015**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00378/AM16/	RLA File :05/23/040/00504/AM15/	Lic.No/Date:0510393099 05.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

255	**Case No.:182/5/82-ALC4/2015**	Party Name:MICRO LABS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00322/AM16/	RLA File :07/24/040/00398/AM15/	Lic.No/Date:0710107559 05.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PCChemicals.			

256	**Case No.:155/5/82-ALC4/2015**	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00295/AM16/	RLA File :34/24/040/00291/AM15/	Lic.No/Date:3410040925 05.02.2015	Defer Date 16.09.2015
	Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/39/2012-CH-II dated 31st July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Details of by products formed during the process and the recovery of solvents in terms of quantity and value. 4. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15duly certified by CA. 5. Any other relevant information, if any.			

257	**Case No.:169/5/82-ALC4/2015**	Party Name:TIDE INDUSTRIES	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00309/AM16/	RLA File :34/24/040/00290/AM15/	Lic.No/Date:3410040927 05.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o			

	C&PCChemicals.

258	**Case No.:268/5/82-ALC4/2015**	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00408/AM16/	RLA File :31/83/040/00209/AM15/	Lic.No/Date:3110065261 06.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

259	**Case No.:287/5/82-ALC4/2015**	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00427/AM16/	RLA File :03/94/040/00925/AM15/	Lic.No/Date:0310793728 09.02.2015	Defer Date

Decision : : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/413/2012-PI (Norms) dt. September, 2012 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
5-NITRO ISOPHTHALIC ACID DIMETHYL ETSER	1kg	Isophthalic Acid	0.90

1. RA may take further action accordingly.

260	**Case No.:227/5/82-ALC4/2015**	Party Name:MICRO LABS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00367/AM16/	RLA File :07/24/040/00378/AM15/	Lic.No/Date:0710107574 09.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

261	**Case No.:342/5/82-ALC4/2015**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00482/AM16/	RLA File :03/95/040/00585/AM15/	Lic.No/Date:0310793707 09.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

262	**Case No.:344/5/82-ALC4/2015**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00484/AM16/	RLA File :03/95/040/00445/AM15/	Lic.No/Date:0310793706 09.02.2015	Defer Date 16.09.2015

	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.

263	**Case No.:161/5/82-ALC4/2015**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00301/AM16/	RLA File :05/24/040/00472/AM15/	Lic.No/Date:0510393118 09.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

264	**Case No.:346/5/82-ALC4/2015**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00486/AM16/	RLA File :03/95/040/00947/AM15/	Lic.No/Date:0310793722 09.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

265	**Case No.:319/5/82-ALC4/2015**	Party Name:EXEMED PHARMACEUTICALS	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00459/AM16/	RLA File :34/24/040/00297/AM15/	Lic.No/Date:3410040950 10.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

266	**Case No.:190/5/82-ALC4/2015**	Party Name:HONOUR LAB LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00330/AM16/	RLA File :09/24/040/00629/AM15/	Lic.No/Date:0910061597 10.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

267	**Case No.:290/5/82-ALC4/2015**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00430/AM16/	RLA File :22/24/040/00098/AM15/	Lic.No/Date:2210015190 10.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

268	**Case No.:231/5/82-ALC4/2015**	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00371/AM16/	RLA File :08/24/040/00403/AM15/	Lic.No/Date:0810134561 10.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

269	**Case No.:278/5/82-ALC4/2015**	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00418/AM16/	RLA File :03/94/040/00941/AM15/	Lic.No/Date:0310793767 11.02.2015	

Decision : In the light of the earlier decision taken by NC in its meeting No.16/82 dated 23.1.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed
Prednisol Solution for Injection 30mg/1ml vial	Packs	1.	PREDNISOLONE SOLUTION PHOSPHATE BP	40.348 mg for 1 ml vial

RA may take appropriate action as per the decision of Norms Committee.

270	**Case No.:167/5/82-ALC4/2015**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00307/AM16/	RLA File :05/23/040/00435/AM15/	Lic.No/Date:0510393162 11.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

271	**Case No.:171/5/82-ALC4/2015**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00311/AM16/	RLA File :05/23/040/00434/AM15/	Lic.No/Date:0510393163 11.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

272	**Case No.:286/5/82-ALC4/2015**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File	RLA File	Lic.No/Date:0310793796	Defer Date

	:01/82/050/00426/AM16/	:03/94/040/01054/AM15/	11.02.2015	16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

273	**Case No.:348/5/82-ALC4/2015**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00488/AM16/	RLA File :03/95/040/00895/AM15/	Lic.No/Date:0310793791 11.02.2015	Defer Date 16.09.2015
	Decision : : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/39/2012-CH-II dated 31st July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15duly certified by CA. 4. Any other relevant information, if any.			

274	**Case No.:159/5/82-ALC4/2015**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00299/AM16/	RLA File :05/24/040/00484/AM15/	Lic.No/Date:0510393136 11.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

275	**Case No.:160/5/82-ALC4/2015**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00300/AM16/	RLA File :05/24/040/00389/AM15/	Lic.No/Date:0510393132 11.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

276	**Case No.:333/5/82-ALC4/2015**	Party Name:MEHTA API PVT LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00473/AM16/	RLA File :03/95/040/00903/AM15/	Lic.No/Date:0310793861 12.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of			

	HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

277	**Case No.:345/5/82-ALC4/2015**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00485/AM16/	RLA File :03/95/040/00909/AM15/	Lic.No/Date:0310793856 12.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

278	**Case No.:347/5/82-ALC4/2015**	Party Name:ROYAL PHARMA	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00487/AM16/	RLA File :03/95/040/00958/AM15/	Lic.No/Date:0310793866 12.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

279	**Case No.:201/5/82-ALC4/2015**	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00341/AM16/	RLA File :02/24/040/00178/AM15/	Lic.No/Date:0210205557 13.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

280	**Case No.:228/5/82-ALC4/2015**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00368/AM16/	RLA File :52/24/040/00066/AM15/	Lic.No/Date:5210041427 13.02.2015	

Decision : In the light of earlier decision taken in meeting no. 03/82 dated 08.05.2014, it was decided to ratify norms under Para 4.07 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Lumefantrine	1 kg	1.	(Dibutylamine Methyl)-2,7-Dichloro-4-fluoren Methanol (DBA)	0.8693 kg

RA may take appropriate action as per the decision of Norms Committee.

281	**Case No.:330/5/82-ALC4/2015**	Party Name:SURVIVAL	Meet No/Date:5/82-	**Deferred**

		TECHNOLOGIES PVT.LTD.	ALC4/2015 25.06.2015	
	HQ File :01/82/050/00470/AM16/	RLA File :03/95/040/00901/AM15/	Lic.No/Date:0310793891 16.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

282	**Case No.:42/5/82-ALC4/2015**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00182/AM16/	RLA File :09/24/040/00633/AM15/	Lic.No/Date:0910061619 16.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

283	**Case No.:331/5/82-ALC4/2015**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00471/AM16/	RLA File :03/95/040/00971/AM15/	Lic.No/Date:0310793898 16.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

284	**Case No.:253/5/82-ALC4/2015**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00393/AM16/	RLA File :05/24/040/00548/AM15/	Lic.No/Date:0510393250 17.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

285	**Case No.:30/5/82-ALC4/2015**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00170/AM16/	RLA File :09/24/040/00597/AM15/	Lic.No/Date:0910061627 17.02.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 508 /2013-PI (Norms) dt. June, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
METHYL ALPHA-(4,5,6,7-TETRAHYDRA-5-THIENO(3,2-C)PYRIDYL)(2-CHLOROPHENYL)ACETATE	1kg	4,5,6,7 -TETRAHYDROTHIENO (3,2 -C) PYRIDINE HYDROCHLORIDE	0.74

HYDROCHLORIDE (CPG-20)		METHYL ISO BUTYL KETONE (MIBK)	1.092
		ETHYLENE DI CHLORIDE / DI CHLORO ETHANE	2.508

RA may take further action accordingly.

286	**Case No.:235/5/82-ALC4/2015**	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00375/AM16/	RLA File :08/24/040/00413/AM15/	Lic.No/Date:0810134610 18.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

287	**Case No.:281/5/82-ALC4/2015**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00421/AM16/	RLA File :03/94/040/01069/AM15/	Lic.No/Date:0310793943 18.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

288	**Case No.:283/5/82-ALC4/2015**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00423/AM16/	RLA File :03/94/040/01084/AM15/	Lic.No/Date:0310793953 18.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

289	**Case No.:349/5/82-ALC4/2015**	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00489/AM16/	RLA File :03/95/040/00984/AM15/	Lic.No/Date:0310793937 18.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Petro Chemicals.			

290	**Case No.:285/5/82-ALC4/2015**	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00425/AM16/	RLA File :03/94/040/01092/AM15/	Lic.No/Date:0310793985 19.02.2015	Defer Date 16.09.2015

	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.

291	**Case No.:279/5/82-ALC4/2015**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00419/AM16/	RLA File :03/94/040/01088/AM15/	Lic.No/Date:0310793983 19.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

292	**Case No.:288/5/82-ALC4/2015**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00428/AM16/	RLA File :03/94/040/01089/AM15/	Lic.No/Date:0310793982 19.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

293	**Case No.:237/5/82-ALC4/2015**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00377/AM16/	RLA File :08/24/040/00423/AM15/	Lic.No/Date:0810134636 19.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

294	**Case No.:332/5/82-ALC4/2015**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00472/AM16/	RLA File :03/95/040/00991/AM15/	Lic.No/Date:0310794000 19.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

295	**Case No.:194/5/82-ALC4/2015**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00334/AM16/	RLA File :04/24/040/00278/AM15/	Lic.No/Date:0410160175 19.02.2015	
	Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 15 /2015-PI (Norms) dt. 22nd July, 2015 as			

per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.allowed per tablet
METOPROLOL TARTRATE TABLETS USP 25 MG	1 tablet	METOPROLOL TARTRATE	25.50mg
		Magnesium Stearate	1.49mg
		Micro Crystalline Cellulose	75.21mg
		Croscarmellose Sodium	11.92mg
		Closure	As per packing policy
		Plastic Bottles	As per packing policy

RA may take further action accordingly.

296	**Case No.:195/5/82-ALC4/2015**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00335/AM16/	RLA File :04/24/040/00277/AM15/	Lic.No/Date:0410160174 19.02.2015	

Decision : : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 15 /2015-PI (Norms) dt. 22nd July, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.allowed per tablet
METOPROLOL TARTRATE TABLETS USP 25 MG	1 tablet	METOPROLOL TARTRATE	25.50mg
		Magnesium Stearate	1.49mg
		Micro Crystalline Cellulose	75.21mg
		Croscarmellose Sodium	11.92mg
		Closure	As per packing policy
		Plastic Bottles	As per packing policy

RA may take further action accordingly.

297	**Case No.:317/5/82-ALC4/2015**	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00457/AM16/	RLA File :34/24/040/00305/AM15/	Lic.No/Date:3410040974 20.02.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of

	HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

298	**Case No.:38/5/82-ALC4/2015**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00178/AM16/	RLA File :09/24/040/00591/AM15/	Lic.No/Date:0910061638 20.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

299	**Case No.:335/5/82-ALC4/2015**	Party Name:PRIVI ORGANICS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00475/AM16/	RLA File :03/95/040/00978/AM15/	Lic.No/Date:0310794038 20.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

300	**Case No.:320/5/82-ALC4/2015**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00460/AM16/	RLA File :34/24/040/00313/AM15/	Lic.No/Date:3410040975 23.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

301	**Case No.:31/5/82-ALC4/2015**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00171/AM16/	RLA File :09/24/040/00630/AM15/	Lic.No/Date:0910061641 23.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

302	**Case No.:318/5/82-ALC4/2015**	Party Name:TIDE INDUSTRIES	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00458/AM16/	RLA File :34/24/040/00310/AM15/	Lic.No/Date:3410040978 23.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

303	**Case No.:267/5/82-ALC4/2015**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00407/AM16/	RLA File :31/83/040/00247/AM15/	Lic.No/Date:3110065295 24.02.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 537 /2014-PI (Norms) dt. April, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
ATAZANAVIR SULFATE	1kg	EPOXIDE{BOC-Epoxide}	0.49
		T-BOC HYDRAZINE	0.50
		N-METHOXYCARBONYL-L-TERT LEUCINE	0.77
		EDAC-HCL 1-(3-DIMETHYLAMINOPROPYL)-3-ETHYLCARBODIIMIDE HYDROCHLORIDE	0.79

RA may take further action accordingly.

304	**Case No.:280/5/82-ALC4/2015**	Party Name:FERMENTA BIOTECH LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00420/AM16/	RLA File :03/94/040/01110/AM15/	Lic.No/Date:0310794101 24.02.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

305	**Case No.:293/5/82-ALC4/2015**	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00433/AM16/	RLA File :08/24/040/00426/AM15/	Lic.No/Date:0810134657 24.02.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

306	**Case No.:250/5/82-ALC4/2015**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00390/AM16/	RLA File :05/24/040/00528/AM15/	Lic.No/Date:0510393339 24.02.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Petro Chemcials.

307	**Case No.:251/5/82-ALC4/2015**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00391/AM16/	RLA File :05/24/040/00538/AM15/	Lic.No/Date:0510393340 24.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals..			

308	**Case No.:252/5/82-ALC4/2015**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00392/AM16/	RLA File :05/24/040/00544/AM15/	Lic.No/Date:0510393341 24.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

309	**Case No.:232/5/82-ALC4/2015**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00372/AM16/	RLA File :05/24/040/00560/AM15/	Lic.No/Date:0510393348 24.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

310	**Case No.:254/5/82-ALC4/2015**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00394/AM16/	RLA File :05/24/040/00554/AM15/	Lic.No/Date:0510393347 24.02.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 186 /2015-PI (Norms) dt. 9th May, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Orlistat	1kg	1	(S)-(-)-2,2-Bis(diphenylphosphino)-1,1-binaphthyl	0.003
		2	2 Methoxy Propene	3.246
		3	Acetone	3.82
		4	Activated Carbon	0.100
		5	Dicyclohexyl carbodiimide	1.003
		6	DIISOBUTYL ALUMINIUM	6.606

			HYDRIDE	
		7	Dimethyl Formamide	0.057
		8	Formic Acid	0.52
		9	L-Leucine	0.46
		10	Lithium Hexamethyldisilazide in THF (UNDISTILLED)	1.971
		11	Methylene Chloride	12.23
		12	Meldrum Acid	2.095
		13	Methanol	19.45
		14	N-Hexane	4.15
		15	N-Octanoyl Benzotriazole	2.809
		16	Palladium Sponge	0.0004
		17	Pivaloyl Chloride	0.841
		18	Pyridine	0.58
		19	Dichloro-(p-cymene)-ruthenium (II)-dimer	0.001
		20	Tetrahydrofuran	4.53
		21	Toluene	12.78
		22	Triethylamine	0.774

RA may take further action accordingly.

311	**Case No.:334/5/82-ALC4/2015**	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00474/AM16/	RLA File :03/95/040/00862/AM15/	Lic.No/Date:0310794100 24.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

312	**Case No.:327/5/82-ALC4/2015**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00467/AM16/	RLA File :03/94/040/01068/AM15/	Lic.No/Date:0310794143 25.02.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 448 /2014-PI (Norms) dt. January, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Bupropion Hydrochloride USP	1kg	M-Chloropiophenone	0.85
		Methylene Chloride	2.00
		Methanol	0.23

RA may take further action accordingly.

313	**Case No.:328/5/82-ALC4/2015**	Party Name:GLENMARK	Meet No/Date:5/82-	**Approved**

		GENERICS LIMITED	ALC4/2015 25.06.2015	
	HQ File :01/82/050/00468/AM16/	RLA File :03/94/040/01076/AM15/	Lic.No/Date:0310794141 25.02.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 447/2014-PI (Norms) dt. January, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Telmisartan	1kg	1	2n-Propyl-4-methyl-6-(1-methyl benzimidazole-2-yl)benzimidazole	0.82
		2	4-Methyl-2biphenylcarboxylic Acid Methyl Ester	0.60
		3	Acetone	0.46
		4	Ethylene Dichloride	1.69
		5	Methanol	0.43
		6	Methylene Chloride	2.96
		7	Methylisobutyl ketone	0.72
		8	N-Bromo Succinimide	0.52

RA may take further action accordingly.

314	**Case No.:277/5/82-ALC4/2015**	Party Name:INDO AMINES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00417/AM16/	RLA File :03/94/040/01024/AM15/	Lic.No/Date:0310794134 25.02.2015	Defer Date 16.09.2015

Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/81/2010-CH-II dated 23rd July 2015 decided to call for following information from the firm:

1. Details of production of export product under reference and corresponding consumption of raw materials in the year 2014-15 duly certified by CA.

Any other relevant information, if any.

315	**Case No.:308/5/82-ALC4/2015**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00448/AM16/	RLA File :05/24/040/00511/AM15/	Lic.No/Date:0510393355 25.02.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Petro-Chemicals.

316	**Case No.:309/5/82-ALC4/2015**	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**

	HQ File :01/82/050/00449/AM16/	RLA File :08/24/040/00417/AM15/	Lic.No/Date:0810134670 25.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

317	**Case No.:259/5/82-ALC4/2015**	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00399/AM16/	RLA File :52/24/040/00067/AM15/	Lic.No/Date:5210041437 25.02.2015	Defer Date 16.09.2015
	Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/34/2015-CH-II dated 31st July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Details of by products formed during the process and the recovery of solvents in terms of quantity and value. 4. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15, 2015-16 (April to June) 5. Any other relevant information, if any.			

318	**Case No.:307/5/82-ALC4/2015**	Party Name:ZEE LABORATORIES	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00447/AM16/	RLA File :05/24/040/00561/AM15/	Lic.No/Date:0510393357 25.02.2015	Defer Date 16.09.2015
	Decision : The Committee decided to ratify norms as per SION A-412 or as applied by the firm whichever is less. RA concerned may take action accordingly.			

319	**Case No.:41/5/82-ALC4/2015**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00181/AM16/	RLA File :09/24/040/00657/AM15/	Lic.No/Date:0910061651 26.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

320	**Case No.:314/5/82-ALC4/2015**	Party Name:R L FINE CHEM	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00454/AM16/	RLA File :07/24/040/00416/AM15/	Lic.No/Date:0710107713 26.02.2015	Defer Date 16.09.2015

	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

321	**Case No.:325/5/82-ALC4/2015**	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00465/AM16/	RLA File :08/24/040/00401/AM15/	Lic.No/Date:0810134676 26.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

322	**Case No.:273/5/82-ALC4/2015**	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00413/AM16/	RLA File :03/94/040/01055/AM15/	Lic.No/Date:0310794262 27.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o Biotechnology.			

323	**Case No.:452/5/82-ALC4/2015**	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00592/AM16/	RLA File :03/94/040/01091/AM15/	Lic.No/Date:0310794261 27.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

324	**Case No.:296/5/82-ALC4/2015**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00436/AM16/	RLA File :05/23/040/00524/AM15/	Lic.No/Date:0510393405 27.02.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of C&PC U.O. No.14010/7/2011 Ch-II dt. 29.5.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Azodicarbonamide	1kg	Hydrazine Hydrate (100%)	0.548
		Technical Grade Urea	1.316

RA may take further action accordingly.

325	**Case No.:297/5/82-ALC4/2015**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**

	HQ File :01/82/050/00437/AM16/	RLA File :05/23/040/00510/AM15/	Lic.No/Date:0510393404 27.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

326	**Case No.:298/5/82-ALC4/2015**	Party Name:MEDICEF PHARMA,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00438/AM16/	RLA File :22/24/040/00095/AM15/	Lic.No/Date:2210015200 27.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

327	**Case No.:312/5/82-ALC4/2015**	Party Name:R L FINE CHEM	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00452/AM16/	RLA File :07/24/040/00415/AM15/	Lic.No/Date:0710107728 27.02.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

328	**Case No.:414/5/82-ALC4/2015**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00554/AM16/	RLA File :03/94/040/01090/AM15/	Lic.No/Date:0310794291 02.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

329	**Case No.:336/5/82-ALC4/2015**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00476/AM16/	RLA File :03/95/040/00998/AM15/	Lic.No/Date:0310794278 02.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 434 /2014-PI (Norms) dt. February, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Artemether	1kg	Artemisinin	1.235
		Sodium Borohydride	0.188
		Trimethyl Ortho Acetate	Not required in process

	RA may take further action accordingly.

330	**Case No.:337/5/82-ALC4/2015**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00477/AM16/	RLA File :03/95/040/01001/AM15/	Lic.No/Date:0310794280 02.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

331	**Case No.:341/5/82-ALC4/2015**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00481/AM16/	RLA File :03/95/040/01002/AM15/	Lic.No/Date:0310794281 02.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

332	**Case No.:338/5/82-ALC4/2015**	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00478/AM16/	RLA File :03/95/040/01006/AM15/	Lic.No/Date:0310794283 02.03.2015	

Decision : : In the light of the earlier decision taken by NC in its meeting No.17/82 dated 5.2.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed /75 mg tablet
CLOPIDOGREL 75MG TABLET	Number	1.	CLOPIDOGREL HYDROGENSULPHATE	99.82 mg

RA may take appropriate action as per the decision of Norms Committee.

333	**Case No.:339/5/82-ALC4/2015**	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00479/AM16/	RLA File :03/95/040/01007/AM15/	Lic.No/Date:0310794284 02.03.2015	

Decision : : In the light of In the light of the earlier decision taken by NC in its meeting No.17/82 dated 5.2.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed /75 mg

				tablet
CLOPIDOGREL 75MG TABLET	Number	1.	CLOPIDOGREL HYDROGENSULPHATE	99.82 mg

RA may take appropriate action as per the decision of Norms Committee.

334	**Case No.:316/5/82-ALC4/2015**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00456/AM16/	RLA File :34/24/040/00280/AM15/	Lic.No/Date:3410041005 03.03.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

335	**Case No.:295/5/82-ALC4/2015**	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00435/AM16/	RLA File :08/24/040/00395/AM15/	Lic.No/Date:0810134703 03.03.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.

336	**Case No.:313/5/82-ALC4/2015**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00453/AM16/	RLA File :07/24/040/00431/AM15/	Lic.No/Date:0710107750 03.03.2015	

Decision : Committee considered the case as per agenda and in light of earlier decision taken by NC in its meeting No.07/82 dated 11.9.2014 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product

VIZULIZE MOISTURIZING AND COMFORT EYE DROPS

Sl. No.	Import Item	For Export of 1 No. Bottle			
		Export Item No. 1	Export Item No. 2	Export Item No. 3	Export Item No. 4
1	SOFT BOTTLE 7906/0007	Relevant as per packing policy			
2	WHITE CAP 8417/0001				
3	DROPPER 6049/0001				
4	SODIUM HYALURONATE	0.01 gm	0.03 gm	N.A.	N.A

RA concerned may take further necessary action as per above decision of NC.

337	**Case No.:294/5/82-ALC4/2015**	Party Name:ATUL INTERMEDIATES	Meet No/Date:5/82-ALC4/2015	**Deferred**

			25.06.2015	
	HQ File :01/82/050/00434/AM16/	RLA File :08/24/040/00264/AM15/	Lic.No/Date:0810134727 04.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

338	**Case No.:326/5/82-ALC4/2015**	Party Name:ATUL INTERMEDIATES	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00466/AM16/	RLA File :08/24/040/00429/AM15/	Lic.No/Date:0810134726 04.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

339	**Case No.:415/5/82-ALC4/2015**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00555/AM16/	RLA File :03/94/040/01111/AM15/	Lic.No/Date:0310794368 04.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

340	**Case No.:422/5/82-ALC4/2015**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00562/AM16/	RLA File :03/94/040/01120/AM15/	Lic.No/Date:0310794347 04.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

341	**Case No.:451/5/82-ALC4/2015**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00591/AM16/	RLA File :03/94/040/01097/AM15/	Lic.No/Date:0310794354 04.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

342	**Case No.:324/5/82-ALC4/2015**	Party Name:SWISS PARENTERALS PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00464/AM16/	RLA File :08/24/040/00439/AM15/	Lic.No/Date:0810134729 04.03.2015	Defer Date 16.09.2015

	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

343	**Case No.:340/5/82-ALC4/2015**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00480/AM16/	RLA File :03/95/040/01027/AM15/	Lic.No/Date:0310794375 04.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

344	**Case No.:303/5/82-ALC4/2015**	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00443/AM16/	RLA File :08/24/040/00422/AM15/	Lic.No/Date:0810134739 05.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

345	**Case No.:304/5/82-ALC4/2015**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00444/AM16/	RLA File :05/23/040/00538/AM15/	Lic.No/Date:0510393485 05.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

346	**Case No.:306/5/82-ALC4/2015**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00446/AM16/	RLA File :05/23/040/00537/AM15/	Lic.No/Date:0510393484 05.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

347	**Case No.:39/5/82-ALC4/2015**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00179/AM16/	RLA File :09/24/040/00650/AM15/	Lic.No/Date:0910061669 05.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

348	**Case No.:11/5/82-ALC4/2015**	Party Name:LEE PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00151/AM16/	RLA File :09/24/040/00670/AM15/	Lic.No/Date:0910061666 05.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

349	**Case No.:444/5/82-ALC4/2015**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00584/AM16/	RLA File :03/94/040/01132/AM15/	Lic.No/Date:0310794412 09.03.2015	Defer Date 16.09.2015
	Decision : The Committee in light of written comment of D/o C&PC No.14010/21/2013/CH-II dt. 31st July, 2015 decided to call for following information from the firm:- 1. Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 duly certified by CA. 2. Any other relevant information.			

350	**Case No.:323/5/82-ALC4/2015**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00463/AM16/	RLA File :07/24/040/00444/AM15/	Lic.No/Date:0710107772 09.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

351	**Case No.:453/5/82-ALC4/2015**	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00593/AM16/	RLA File :03/94/040/01016/AM15/	Lic.No/Date:0310794413 09.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/413/2012-PI (Norms) dt. September, 2012 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
5-NITRO ISOPHTHALIC ACID DIMETHYL ETSER	1kg	Isophthalic Acid	0.90

RA may take further action accordingly.

352	**Case No.:299/5/82-ALC4/2015**	Party Name:G.G.CHEMICALS & PHARMACEUTICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**

	HQ File :01/82/050/00439/AM16/	RLA File :22/24/040/00106/AM15/	Lic.No/Date:2210015206 09.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

353	**Case No.:423/5/82-ALC4/2015**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00563/AM16/	RLA File :03/94/040/01116/AM15/	Lic.No/Date:0310794418 09.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

354	**Case No.:445/5/82-ALC4/2015**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00585/AM16/	RLA File :03/94/040/01143/AM15/	Lic.No/Date:0310794485 10.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

355	**Case No.:13/5/82-ALC4/2015**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00153/AM16/	RLA File :09/24/040/00343/AM15/	Lic.No/Date:0910061674 10.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

356	**Case No.:402/5/82-ALC4/2015**	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00542/AM16/	RLA File :03/95/040/01024/AM15/	Lic.No/Date:0310794467 10.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

357	**Case No.:434/5/82-ALC4/2015**	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00574/AM16/	RLA File :03/95/040/01025/AM15/	Lic.No/Date:0310794472 10.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of			

	HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

358	**Case No.:300/5/82-ALC4/2015**	Party Name:ADVANCE PETROCHEMICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00440/AM16/	RLA File :08/24/040/00448/AM15/	Lic.No/Date:0810134768 11.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC petrochemicals.			

359	**Case No.:450/5/82-ALC4/2015**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00590/AM16/	RLA File :03/94/040/01114/AM15/	Lic.No/Date:0310794517 11.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

360	**Case No.:435/5/82-ALC4/2015**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00575/AM16/	RLA File :03/95/040/01037/AM15/	Lic.No/Date:0310794511 11.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/434/2014-PI (Norms) dt. February, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Artemether	1kg	Artemisinin	1.235
		Sodium Borohydride	0.188
		Trimethyl Ortho Acetate	Not required in process

RA may take further action accordingly.

361	**Case No.:437/5/82-ALC4/2015**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00577/AM16/	RLA File :03/95/040/01038/AM15/	Lic.No/Date:0310794513 11.03.2015	

Decision : : In the light of earlier decision taken in meeting no. 03/82 dated 08.05.2014, it was decided to ratify norms under Para 4.07 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Lumefantrine	1 kg	1.	2, 7-DICHLORO - A - (DIBUTYLAMINO) METHYL-9H-FLUORENE-4-METHANOL (DBA)	0.8691
		2.	4 - CHLOROBENZALDEHYDE	0.3476

RA may take appropriate action as per the decision of Norms Committee.

362	**Case No.:447/5/82-ALC4/2015**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00587/AM16/	RLA File :03/94/040/01131/AM15/	Lic.No/Date:0310794543 12.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

363	**Case No.:412/5/82-ALC4/2015**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00552/AM16/	RLA File :03/94/040/00983/AM15/	Lic.No/Date:0310794539 12.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

364	**Case No.:301/5/82-ALC4/2015**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00441/AM16/	RLA File :08/24/040/00460/AM15/	Lic.No/Date:0810134780 12.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

365	**Case No.:305/5/82-ALC4/2015**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00445/AM16/	RLA File :05/23/040/00555/AM15/	Lic.No/Date:0510393548 12.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

366	**Case No.:446/5/82-ALC4/2015**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**

	HQ File :01/82/050/00586/AM16/	RLA File :03/94/040/01144/AM15/	Lic.No/Date:0310794542 12.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/84 /2014-PI (Norms) dt. October, 2014 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
PHENYL THIO PROLINE	1kg	TRANS-4-HYDROXY-L-PROLINE	1.574
		ISOBUTYL ACETATE	4.56
		METHANE SULFONYL CHLORIDE	1.68
		THIO PHENOL	0.839

RA may take further action accordingly.

367	**Case No.:413/5/82-ALC4/2015**	Party Name:INDO AMINES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00553/AM16/	RLA File :03/94/040/01145/AM15/	Lic.No/Date:0310794545 12.03.2015	Defer Date 16.09.2015

Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/81/2010-CH-II dated 23rd July 2015 decided to call for following information from the firm:-

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram.
2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Basis of applied quantity of import with complete material balance at each stage of manufacturing process.
4. Any other relevant information, if any.

368	**Case No.:34/5/82-ALC4/2015**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00174/AM16/	RLA File :08/24/040/00397/AM15/	Lic.No/Date:0810134800 13.03.2015	Defer Date 16.09.2015

Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/1/2012-CH-II dated 27th July 2015 decided to call for following information from the firm:-

1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram.

2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
3. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
4. Details of by products formed during the process and the recovery of solvents in terms of quantity and value.
5. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15, 2015-16 (April to June)
6. Any other relevant information, if any.

369	**Case No.:321/5/82-ALC4/2015**	Party Name:R L FINE CHEM	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00461/AM16/	RLA File :07/24/040/00411/AM15/	Lic.No/Date:0710107823 13.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/677 /2012-PI (Norms) dt. 12th March 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Nortriptyline Hcl	1kg	1,Bromo 3 Chloro propane	0.96
		Tetra Hydro Furan	0.71
		Ethyl Chloro formate	0.46

RA may take further action accordingly.

370	**Case No.:322/5/82-ALC4/2015**	Party Name:R L FINE CHEM	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00462/AM16/	RLA File :07/24/040/00414/AM15/	Lic.No/Date:0710107818 13.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/599 /2014-PI (Norms) dt. April 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Doxilamine Succinate	1kg	2-Acetyl Pyridine	0.58
		Tetrahydrofuran	1.03

RA may take further action accordingly.

371	**Case No.:425/5/82-ALC4/2015**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File	RLA File	Lic.No/Date:0310794611	Defer Date

	:01/82/050/00565/AM16/	:03/94/040/01126/AM15/	16.03.2015	16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

372	**Case No.:33/5/82-ALC4/2015**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00173/AM16/	RLA File :08/24/040/00466/AM15/	Lic.No/Date:0810134816 16.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

373	**Case No.:421/5/82-ALC4/2015**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00561/AM16/	RLA File :03/94/040/01151/AM15/	Lic.No/Date:0310794615 16.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

374	**Case No.:409/5/82-ALC4/2015**	Party Name:NOCIL LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00549/AM16/	RLA File :03/95/040/00974/AM15/	Lic.No/Date:0310794587 16.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

375	**Case No.:8/5/82-ALC4/2015**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00148/AM16/	RLA File :09/24/040/00692/AM15/	Lic.No/Date:0910061705 16.03.2015	
	Decision : The committee decided to ratify the norms as per SION A-412 or as applied by the firm whichever is less. RA may take further action accordingly.			

376	**Case No.:302/5/82-ALC4/2015**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00442/AM16/	RLA File :05/24/040/00589/AM15/	Lic.No/Date:0510393585 16.03.2015	Defer Date 16.09.2015

	Decision : The Committee in light of written comments of D/o Pharmaceuticals O.M. No.35011/178/2014-PI (Norms) dated October, 2014 decided to call for following information from the firm:- a. Complete description of export product showing ratio of Piperacillin and Tazobactam in the export product. b. Copy of DML for the above composition c. Complete technical details as per Apendix-33.

377	**Case No.:9/5/82-ALC4/2015**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00149/AM16/	RLA File :09/24/040/00671/AM15/	Lic.No/Date:0910061707 16.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

378	**Case No.:43/5/82-ALC4/2015**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00183/AM16/	RLA File :09/24/040/00694/AM15/	Lic.No/Date:0910061706 16.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 761 /2013-PI (Norms) dt. 4th March 2014 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Gabapentin	1kg	Cyclohexane-1,1-Diacetic Acid Monoamide (CDAM)	1.63
		Acetone	1.541

RA may take further action accordingly.

379	**Case No.:429/5/82-ALC4/2015**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00569/AM16/	RLA File :03/95/040/01056/AM15/	Lic.No/Date:0310794585 16.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

380	**Case No.:289/5/82-ALC4/2015**	Party Name:HPL ADDITIVES	Meet No/Date:5/82-	**Deferred**

		LIMITED(FORMERLY KNOWN HIGH POLYMER	ALC4/2015 25.06.2015	
	HQ File :01/82/050/00429/AM16/	RLA File :05/23/040/00560/AM15/	Lic.No/Date:0510393593 17.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

381	**Case No.:44/5/82-ALC4/2015**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00184/AM16/	RLA File :09/24/040/00666/AM15/	Lic.No/Date:0910061718 17.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

382	**Case No.:291/5/82-ALC4/2015**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00431/AM16/	RLA File :05/23/040/00544/AM15/	Lic.No/Date:0510393616 18.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

383	**Case No.:426/5/82-ALC4/2015**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00566/AM16/	RLA File :03/94/040/01162/AM15/	Lic.No/Date:0310794710 19.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

384	**Case No.:420/5/82-ALC4/2015**	Party Name:KUSUMA PHARMA	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00560/AM16/	RLA File :03/94/040/01175/AM15/	Lic.No/Date:0310794718 19.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

385	**Case No.:156/5/82-ALC4/2015**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**

	HQ File :01/82/050/00296/AM16/	RLA File :04/24/040/00266/AM15/	Lic.No/Date:0410160309 19.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

386	**Case No.:192/5/82-ALC4/2015**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00332/AM16/	RLA File :04/24/040/00009/AM15/	Lic.No/Date:0410160310 19.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

387	**Case No.:292/5/82-ALC4/2015**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00432/AM16/	RLA File :05/24/040/00598/AM15/	Lic.No/Date:0510393647 19.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

388	**Case No.:311/5/82-ALC4/2015**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00451/AM16/	RLA File :05/24/040/00597/AM15/	Lic.No/Date:0510393646 19.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

389	**Case No.:315/5/82-ALC4/2015**	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00455/AM16/	RLA File :07/24/040/00461/AM15/	Lic.No/Date:0710107895 20.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

390	**Case No.:25/5/82-ALC4/2015**	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00165/AM16/	RLA File :09/24/040/00695/AM15/	Lic.No/Date:0910061734 20.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/581 /2014-PI (Norms) dt. May, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
- 2-CHLOROMETHYL-4-METHOXY-3, 5-DIMETHYLPYRIDINE HCL	1kg	1	3,5 Lutidine	1.04
		2	Hydrogen peroxide	1.13
		3	Chloroform	5.20
		4	Ammonium per Sulphate	1.80
		5	Thionyl Chloride	0.80

RA may take further action accordingly.

391

Case No.:403/5/82-ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
HQ File :01/82/050/00543/AM16/	RLA File :03/95/040/00921/AM15/	Lic.No/Date:0310794737 20.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/710 /2014-PI (Norms) dt. February 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Sertraline Hydrochloride	1kg	1	Methanol	3.78
		2	Isopropyl Alcohol	0.75
		3	D Mandelic Acid	0.392
		4	Tetraloneimine	3.27
		5	n-Hexane	0.47

RA may take further action accordingly.

392

Case No.:404/5/82-ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
HQ File :01/82/050/00544/AM16/	RLA File :03/95/040/00944/AM15/	Lic.No/Date:0310794730 20.03.2015	

Decision: The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/805/2014-PI (Norms) dt. June, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Metformin Hcl	1kg	1	Dicyanodimide	0.567
		2	DMA Hcl (Di-Methylamine Hydrochloride)	0.60
		3	Methanol	0.237
		4	(PACKING MATERIAL) HDPE DRUM / FBER	As per packing

				DRUM)	policy
			5	(PACKING MATERIAL) INNER POLYTHIN) BAGS (32 X 50 / 24 X 36	As per packing policy

RA may take further action accordingly.

393	**Case No.:407/5/82-ALC4/2015**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00547/AM16/	RLA File :03/95/040/00934/AM15/	Lic.No/Date:0310794735 20.03.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

394	**Case No.:417/5/82-ALC4/2015**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00557/AM16/	RLA File :03/95/040/00919/AM15/	Lic.No/Date:0310794738 20.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/35 /2014-PI (Norms) dt. February, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.
PAROXETINE HYDROCHLORIDE EP	1kg	1	(3S,4R(-4-FLUOROPHENYL)-3-HYDROXYMETHYL-1-METHYLPIPERDINE(S-CARBOINOL)	0.810 kg /kg
		2	TOSYL CHLORIDE	0.98 kg /kg
		3	TRIETHYLAMINE	0.68 kg /kg
		4	DIMETHYL AMINO PYRIDINE	0.017 kg /kg
		5	DICHLOROMETHANE	7.95 lit./kg
		6	SESAMOL	0.55 kg/kg
		7	TOLUENE	4.65 lit./kg
		8	PHENYL CHLOFORMATE	0.64 lit/kg
		9	METHANOL	0.40 lit/kg

RA may take further action accordingly.

395	**Case No.:430/5/82-ALC4/2015**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00570/AM16/	RLA File :03/95/040/00933/AM15/	Lic.No/Date:0310794741 20.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of

Department of Pharmaceuticals vide O.M.No. 35011/805/2014-PI (Norms) dt. June, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Metformin Hcl	1kg	1	Dicyanodimide	0.567
		2	DMA Hcl (Di-Methylamine Hydrochloride)	0.60
		3	Methanol	0.237
		4	(PACKING MATERIAL) HDPE DRUM / FBER DRUM)	As per packing policy
		5	(PACKING MATERIAL) INNER POLYTHIN) BAGS (32 X 50 / 24 X 36	As per packing policy

RA may take further action accordingly.

396	**Case No.:433/5/82-ALC4/2015**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00573/AM16/	RLA File :03/95/040/00918/AM15/	Lic.No/Date:0310794728 20.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M. No. 35011/704 /2013-PI (Norms) dt. January, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.
Tramadol HYDROCHLORIDE	1kg	1	Cyclohexanone	1.00kg
		2	N, Bromo Anisole	1.93kg
		3	Tetrahydrofuran	1.57kg
		4	Isopropyl Alcohol	1.18kg
		5	n-Hexane	0.58kg
		6	Paraformaldehyde	0.29kg
		7	TOLUENE	0.51kg
		8	Methanol	1.66kg
		9	Dimethylamine Hcl	0.81
		10	(PACKING MATERIAL) HDPE DRUM/FIBER DRUM	As per packing policy
		11	(PACKING MATERIAL) INNER POLYTHIN BAGS (32 X 50 / 24 X 36)	As per packing policy

RA may take further action accordingly.

397	**Case No.:436/5/82-ALC4/2015**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00576/AM16/	RLA File :03/95/040/00945/AM15/	Lic.No/Date:0310794733 20.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/805/2014-PI (Norms) dt. June, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Metformin Hcl	1kg	1	Dicyanodimide	0.567
		2	DMA Hcl (Di-Methylamine Hydrochloride)	0.60
		3	Methanol	0.237
		4	(PACKING MATERIAL) HDPE DRUM / FBER DRUM)	As per packing policy
		5	(PACKING MATERIAL) INNER POLYTHIN) BAGS (32 X 50 / 24 X 36	As per packing policy

RA may take further action accordingly.

398

Case No.:439/5/82-ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
HQ File :01/82/050/00579/AM16/	RLA File :03/95/040/00936/AM15/	Lic.No/Date:0310794739 20.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/805/2014-PI (Norms) dt. June, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Metformin Hcl	1kg	1	Dicyanodimide	0.567
		2	DMA Hcl (Di-Methylamine Hydrochloride)	0.60
		3	Methanol	0.237
		4	(PACKING MATERIAL) HDPE DRUM / FBER DRUM)	As per packing policy
		5	(PACKING MATERIAL) INNER POLYTHIN) BAGS (32 X 50 / 24 X 36	As per packing policy

RA may take further action accordingly.

399

Case No.:440/5/82-ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
HQ File :01/82/050/00580/AM16/	RLA File :03/95/040/00923/AM15/	Lic.No/Date:0310794731 20.03.2015	

Decision : : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M. No. 35011/704 /2013-PI (Norms) dt. January, 2015

as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.
Tramadol HYDROCHLORIDE	1kg	1	Cyclohexanone	1.00kg
		2	N, Bromo Anisole	1.93kg
		3	Tetrahydrofuran	1.57kg
		4	Isopropyl Alcohol	1.18kg
		5	n-Hexane	0.58kg
		6	Paraformaldehyde	0.29kg
		7	TOLUENE	0.51kg
		8	Methanol	1.66kg
		9	Dimethylamine Hcl	0.81
		10	(PACKING MATERIAL) HDPE DRUM/FIBER DRUM	As per packing policy
		11	(PACKING MATERIAL) INNER POLYTHIN BAGS (32 X 50 / 24 X 36)	As per packing policy

RA may take further action accordingly.

400

Case No.:441/5/82-ALC4/2015	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
HQ File :01/82/050/00581/AM16/	RLA File :03/95/040/00924/AM15/	Lic.No/Date:0310794736 20.03.2015	

Decision : : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M. No. 35011/704 /2013-PI (Norms) dt. January, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.
Tramadol HYDROCHLORIDE	1kg	1	Cyclohexanone	1.00kg
		2	N, Bromo Anisole	1.93kg
		3	Tetrahydrofuran	1.57kg
		4	Isopropyl Alcohol	1.18kg
		5	n-Hexane	0.58kg
		6	Paraformaldehyde	0.29kg
		7	TOLUENE	0.51kg
		8	Methanol	1.66kg
		9	Dimethylamine Hcl	0.81
		10	(PACKING MATERIAL) HDPE DRUM/FIBER DRUM	As per packing policy
		11	(PACKING MATERIAL) INNER POLYTHIN BAGS (32 X 50 / 24 X 36)	As per packing policy

RA may take further action accordingly.

401	**Case No.:442/5/82-ALC4/2015**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00582/AM16/	RLA File :03/95/040/00922/AM15/	Lic.No/Date:0310794732 20.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/705 /2014-PI (Norms) dt. February, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Mefenamic Acid	1kg	1	Orthochloro Benzoic Acid	1.053
		2	2,3-Xylidine	0.806
		3	Isoprpyl Alcohol	1.763
		4	Methanol	Not shown in the process

RA may take further action accordingly.

402	**Case No.:443/5/82-ALC4/2015**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00583/AM16/	RLA File :03/95/040/00920/AM15/	Lic.No/Date:0310794742 20.03.2015	

Decision: The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/706/2013-PI (Norms) dt. January, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Diphenhydramine Hcl	1kg	1	Bromine	0.57
		2	Dimethyl Amino Ethanol	0.527
		3	Isopropyl alchohol	1.00
		4	Mono Chloro Benzene	0.58
		5	Diphenylemethane	0.997

RA may take further action accordingly.

403	**Case No.:266/5/82-ALC4/2015**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00406/AM16/	RLA File :08/24/040/00479/AM15/	Lic.No/Date:0810134881 23.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of C&PC vide U.O.No.114010/22/2015/CH-II dated 9.7.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Coper formazone base	1kg	1	Ortho Amino Phenol	0.614
		2	Toluene	2.205
		3	Caustic Soda Lye (on	7.200

				100% Real Basis)	
			4	Soda Ash	2.700
			5	Sodium Nitrite	0.750

RA may take further action accordingly.

404	**Case No.:408/5/82-ALC4/2015**	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00548/AM16/	RLA File :03/95/040/01059/AM15/	Lic.No/Date:0310794798 23.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

405	**Case No.:183/5/82-ALC4/2015**	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00323/AM16/	RLA File :03/95/040/00964/AM15/	Lic.No/Date:0310794811 23.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

406	**Case No.:428/5/82-ALC4/2015**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00568/AM16/	RLA File :03/95/040/00935/AM15/	Lic.No/Date:0310794795 23.03.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No. 35011/805/2014-PI (Norms) dt. June, 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Metformin Hcl	1kg	1	Dicyanodimide	0.567
		2	DMA Hcl (Di-Methylamine Hydrochloride)	0.60
		3	Methanol	0.237
		4	(PACKING MATERIAL) HDPE DRUM / FBER DRUM)	As per packing policy
		5	(PACKING MATERIAL) INNER POLYTHIN) BAGS (32 X 50 / 24 X 36	As per packing policy

RA may take further action accordingly.

407	**Case No.:310/5/82-ALC4/2015**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2015	**Deferred**

			25.06.2015	
	HQ File :01/82/050/00450/AM16/	RLA File :05/23/040/00562/AM15/	Lic.No/Date:0510393721 24.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

408	**Case No.:410/5/82-ALC4/2015**	Party Name:INDO AMINES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00550/AM16/	RLA File :03/94/040/01184/AM15/	Lic.No/Date:0310794835 24.03.2015	Defer Date 16.09.2015
	Decision : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/81/2010-CH-II dated 23rd July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Basis of applied quantity of import with complete material balance at each stage of manufacturing process 4. You have indicated details of production during the last years as nil. The details of production of export product under reference and corresponding consumption of raw material in the year 2015-16 (April to till date) duly certified by CA. 5. Any other relevant information, if any.			

409	**Case No.:191/5/82-ALC4/2015**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00331/AM16/	RLA File :04/24/040/00309/AM15/	Lic.No/Date:0410160331 24.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

410	**Case No.:193/5/82-ALC4/2015**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00333/AM16/	RLA File :04/24/040/00310/AM15/	Lic.No/Date:0410160332 24.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

411	**Case No.:178/5/82-ALC4/2015**	Party Name:WINTAC LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00318/AM16/	RLA File :07/24/040/00437/AM15/	Lic.No/Date:0710107914 24.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

412	**Case No.:29/5/82-ALC4/2015**	Party Name:ASSOCIATED DYESTUFF PVT. LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00169/AM16/	RLA File :08/24/040/00483/AM15/	Lic.No/Date:0810134917 25.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

413	**Case No.:427/5/82-ALC4/2015**	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00567/AM16/	RLA File :03/95/040/01071/AM15/	Lic.No/Date:0310794916 26.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

414	**Case No.:431/5/82-ALC4/2015**	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00571/AM16/	RLA File :03/94/040/01086/AM15/	Lic.No/Date:0310794964 27.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

415	**Case No.:448/5/82-ALC4/2015**	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00588/AM16/	RLA File :03/94/040/01211/AM15/	Lic.No/Date:0310795048 31.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

416	**Case No.:16/5/82-ALC4/2015**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**

	HQ File :01/82/050/00156/AM16/	RLA File :09/24/040/00736/AM15/	Lic.No/Date:0910061856 31.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

417	**Case No.:405/5/82-ALC4/2015**	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00545/AM16/	RLA File :03/94/040/00521/AM15/	Lic.No/Date:0310795052 31.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

418	**Case No.:438/5/82-ALC4/2015**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00578/AM16/	RLA File :03/94/040/01196/AM15/	Lic.No/Date:0310795049 31.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

419	**Case No.:19/5/82-ALC4/2015**	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00159/AM16/	RLA File :08/24/040/00485/AM15/	Lic.No/Date:0810134977 31.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

420	**Case No.:27/5/82-ALC4/2015**	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00167/AM16/	RLA File :08/24/040/00449/AM15/	Lic.No/Date:0810134978 31.03.2015	Defer Date 16.09.2015
	Decision : The committee in light of the written comment of D/o Pharmaceuticals forwarded vide O.I.No.35011/609/2014-PI(Norms) dated April 2015 decided to call for following information from the firm:- 1. COA of export product 2. COA of import item from Foreign supplier.			

421	**Case No.:28/5/82-ALC4/2015**	Party Name:RUCHI SOYA INDUSTRIES LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File	RLA File	Lic.No/Date:5610004573	Defer Date

	:01/82/050/00168/AM16/	:56/24/040/00064/AM15/	31.03.2015	16.09.2015
	Decision : The Committee in light of written comments of D/o C&PC letter No.14010/31/2015-CH-II dated 15.7.2015 decided to call for following information from the firm:- 1. Comparative Technical specifications of Soya Lecithin Liquid (Food Grade) and Crude soya lecithin and copy of export order/proforma invoice of import product may be furnished. 2. Detailed manufacturing process along with technical justification for wastages on each of the raw materials and each stage of manufacturing process. 3. Material balance on weight to weight basis at each stage of manufacturing process. 4. Details of production of export product under reference and corresponding consumption of war material in the year 2013-14, 2014-15 and 2015-16 (April to June duly certified by CA. 5. Any other relevant information, if any.			

422	**Case No.:24/5/82-ALC4/2015**	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00164/AM16/	RLA File :09/24/040/00729/AM15/	Lic.No/Date:0910061845 31.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

423	**Case No.:40/5/82-ALC4/2015**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00180/AM16/	RLA File :09/24/040/00691/AM15/	Lic.No/Date:0910061852 31.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

424	**Case No.:12/5/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00152/AM16/	RLA File :09/24/040/00627/AM15/	Lic.No/Date:0910061822 31.03.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

425	**Case No.:46/5/82-ALC4/2015**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**approved**
	HQ File :01/82/050/00186/AM16/	RLA File :05/23/040/00594/AM15/	Lic.No/Date:0510393819 01.04.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 552 /2012-PI (Norms) dt. 27.12 2012 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Azacyclonol	1kg	1	THF	2.81
		2	Gamma Picoline	0.74
		3	Magnesium Turning	0.30
		4	Toluene	0.405
		5	Monochloro Benzene	1.40
		6	Methanol	0.375

RA may take further action accordingly.

426	**Case No.:432/5/82-ALC4/2015**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00572/AM16/	RLA File :03/94/040/01212/AM15/	Lic.No/Date:0310795110 06.04.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.

427	**Case No.:418/5/82-ALC4/2015**	Party Name:FDC LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00558/AM16/	RLA File :03/94/040/01109/AM15/	Lic.No/Date:0310795101 06.04.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/643 /2012-PI (Norms) dt. 12.3. 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Import items	Qty.
Brimonidine Eye Drops 5ml.	Brimonidine L-Tartrate	0.0102gm/vial

RA may take further action accordingly.

428	**Case No.:419/5/82-ALC4/2015**	Party Name:FDC LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00559/AM16/	RLA File :03/94/040/01173/AM15/	Lic.No/Date:0310795100 06.04.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

429	**Case No.:449/5/82-ALC4/2015**	Party Name:INDOFIL	Meet No/Date:5/82-	**Deferred**

		INDUSTRIES LTD.	ALC4/2015 25.06.2015	
	HQ File :01/82/050/00589/AM16/	RLA File :03/94/040/01208/AM15/	Lic.No/Date:0310795116 06.04.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

430	**Case No.:416/5/82-ALC4/2015**	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00556/AM16/	RLA File :03/94/040/01197/AM15/	Lic.No/Date:0310795139 07.04.2015	Defer Date 16.09.2015
	Decision : : The committee in light of the written comment of D/o C&PC forwarded vide O.M.No.14010/21/2013-CH-II dated 31st July 2015 decided to call for following information from the firm:- 1. Detailed manufacturing process with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular Formula structural formula molecular weight and process flow diagram. 2. Stage wise percentage yield with respect of each of the reactant and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Details of by products formed during the process and the recovery of solvents in terms of quantity and value. 4. Details of production of export product under reference and corresponding consumption of raw material in the year 2014-15 duly certified by CA. 5. Any other relevant information, if any.			

431	**Case No.:26/5/82-ALC4/2015**	Party Name:CONTINENTAL CHEMICALS	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00166/AM16/	RLA File :08/24/040/00470/AM15/	Lic.No/Date:0810134992 07.04.2015	Defer Date 16.09.2015
	Decision : In the light of written comments received from D/o C&CP letter No.14010/15/2013-Ch-II dt. July.2015, it was decided to call for information from the firm:- 1. Details of production of export product under reference in 2014-15 and corresponding consumption of raw materials duly certified by CA. 2. Any other relevant information, if any.			

432	**Case No.:411/5/82-ALC4/2015**	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00551/AM16/	RLA File :03/95/040/01033/AM15/	Lic.No/Date:0310795186 08.04.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of			

	HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

433	**Case No.:424/5/82-ALC4/2015**	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00564/AM16/	RLA File :03/95/040/01083/AM15/	Lic.No/Date:0310795220 09.04.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

434	**Case No.:406/5/82-ALC4/2015**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00546/AM16/	RLA File :03/94/040/01225/AM15/	Lic.No/Date:0310795279 13.04.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

435	**Case No.:5/5/82-ALC4/2015**	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00145/AM16/	RLA File :08/24/040/00003/AM16/	Lic.No/Date:0810135051 17.04.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

436	**Case No.:6/5/82-ALC4/2015**	Party Name:MAHARSHI PHARMA CHEM PVT.LTD,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00146/AM16/	RLA File :08/24/040/00004/AM16/	Lic.No/Date:0810135050 17.04.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

437	**Case No.:10/5/82-ALC4/2015**	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00150/AM16/	RLA File :13/24/040/00056/AM15/	Lic.No/Date:1310047840 17.04.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

438	**Case No.:175/5/82-ALC4/2015**	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00315/AM16/	RLA File :07/24/040/00010/AM16/	Lic.No/Date:0710108077 17.04.2015	

Decision : Committee considered the case as per agenda and in light of earlier decision taken by NC in its meeting No.09/82/2014 dated 20.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Sl. No.	Export Product	Import Items			
		SOFT BOTTLE	WHITE CAP	DROPPER	SODIUM HYALURONATE NaF100
1	VIZULIZE MOISTURIZING AND COMFORT EYE DROPS 0.1% -10ML	Relevant as per packing policy			0.01 gm per bottle
2	VIZULIZE LUBRICATING AND REWETTING EYE DROPS 15ML	-Do-			NIL

RA concerned may take further necessary action as per above decision of NC.

439	**Case No.:35/5/82-ALC4/2015**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00175/AM16/	RLA File :09/24/040/00739/AM15/	Lic.No/Date:0910061891 17.04.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

440	**Case No.:32/5/82-ALC4/2015**	Party Name:LANTECH PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00172/AM16/	RLA File :09/24/040/00011/AM16/	Lic.No/Date:0910061900 20.04.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

441	**Case No.:22/5/82-ALC4/2015**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00162/AM16/	RLA File :05/23/040/00587/AM15/	Lic.No/Date:0510393920 23.04.2015	Defer Date 16.09.2015

Decision : The Committee consider the case for ratification of norms under para 4.07 of

	HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.

442	**Case No.:36/5/82-ALC4/2015**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00176/AM16/	RLA File :05/23/040/00597/AM15/	Lic.No/Date:0510393894 23.04.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

443

	Case No.:187/5/82-ALC4/2015	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00327/AM16/	RLA File :09/24/040/00033/AM16/	Lic.No/Date:0910061926 24.04.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 798 /2013-PI (Norms) dt. September 2014 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
2-BUTYL-4-FORMYL IMIDAZOLE (OR) 2-BUTYL-1H-IMIDAZOLE-5-CARBOXALDEHYDE	1kg	2(N-BUTYL)-4-CHLORO-5-FORMYL IMIDAZOLE	1.45
		Methanol	0.96
		Methylene Dichloride	0.83
		Activated carbon	0.05

RA may take further action accordingly.

444	**Case No.:17/5/82-ALC4/2015**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00157/AM16/	RLA File :05/24/040/00030/AM16/	Lic.No/Date:0510394006 28.04.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

445	**Case No.:18/5/82-ALC4/2015**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00158/AM16/	RLA File :04/24/040/00011/AM16/	Lic.No/Date:0410160467 30.04.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 15 /2015-PI (Norms) dt. 22nd July, 2015 as

per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
METOPROLOL TARTRATE TABLETS USP 25 MG	1 tablet	METOPROLOL TARTRATE	25.50mg
		Magnesium Stearate	1.49mg
		Micro Crystalline Cellulose	75.21mg
		Croscarmellose Sodium	11.92mg
		Closure	As per packing policy
		Plastic Bottles	As per packin g policy

RA may take further action accordingly.

446	**Case No.:174/5/82-ALC4/2015**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00314/AM16/	RLA File :07/24/040/00393/AM15/	Lic.No/Date:0710108142 01.05.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

447	**Case No.:176/5/82-ALC4/2015**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00316/AM16/	RLA File :07/24/040/00389/AM15/	Lic.No/Date:0710108141 01.05.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

448	**Case No.:177/5/82-ALC4/2015**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00317/AM16/	RLA File :07/24/040/00390/AM15/	Lic.No/Date:0710108143 01.05.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Chemicals.			

449	**Case No.:188/5/82-ALC4/2015**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00328/AM16/	RLA File :09/24/040/00004/AM16/	Lic.No/Date:0910061956 01.05.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 23/2013-PI (Norms) dt 1.4.2013 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items		Qty.kg/kg
Losartan Potassium	1kg	1	Methanol	0.713
		2	Toluene	0.623
		3	Sodium Azide	0.35
		4	2(N-BUTYL)-4-CHLORO-5-FORMYL IMIDAZOLE	0.50
		5	2-CYANO-4-BROMOMETHYL BIPHENYL	0.80
		6	Iso propyl alcohol	0.964
		7	Sodium Borohydride	0.048
		8	Activated carbon	0.100

RA may take further action accordingly.

450	**Case No.:21/5/82-ALC4/2015**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00161/AM16/	RLA File :05/23/040/00003/AM16/	Lic.No/Date:0510394100 05.05.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

451	**Case No.:20/5/82-ALC4/2015**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00160/AM16/	RLA File :05/24/040/00040/AM16/	Lic.No/Date:0510394095 05.05.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

452	**Case No.:37/5/82-ALC4/2015**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00177/AM16/	RLA File :05/24/040/00039/AM16/	Lic.No/Date:0510394094 05.05.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC			

	Pharmaceuticals.

453	**Case No.:23/5/82-ALC4/2015**	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00163/AM16/	RLA File :31/83/040/00250/AM15/	Lic.No/Date:3110065410 05.05.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/346 /2013-PI (Norms) dt. 30.7. 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Metformin Hydrochloride BP/EP/USP	1kg	Dicyandiamide	0.567
		Di Methyl Amine Hcl	0.60
		Mix Zylene	0.027
		methanol	0.237

RA may take further action accordingly.

454	**Case No.:3/5/82-ALC4/2015**	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00143/AM16/	RLA File :05/24/040/00014/AM16/	Lic.No/Date:0510394126 07.05.2015	Defer Date 16.09.2015

Decision : In the light of written comments received from D/o Pharmaceuticals vide their OM No35011/388/2013-PI(Norms) dt.26.9.2013, it was decided to call for information from the firm:-

1. COA from foreign Supplier for relevant import consignments for the imported input.
2. COA from independent & Approval Testing laboratory for export product
3. Stepwise process with wastage envisaged in the process.

455	**Case No.:4/5/82-ALC4/2015**	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00144/AM16/	RLA File :05/24/040/00034/AM16/	Lic.No/Date:0510394128 07.05.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of Pharmaceuticals vide O.M.No35011/ 347 /2013-PI (Norms) dt. 11.9. 2013 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Quinoline Based Alkaloid-Camptothecin (Chemical) HPLC Purity Not Less Than 98.5%	1kg	Camptothecin (HPLC NLT 90% and NMT 96.8%)	1.0346

	RA may take further action accordingly.

456	**Case No.:7/5/82-ALC4/2015**	Party Name:JODAS EXPOIM PVT.LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00147/AM16/	RLA File :05/23/040/00037/AM16/	Lic.No/Date:0510394177 08.05.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

457	**Case No.:2/5/82-ALC4/2015**	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00142/AM16/	RLA File :05/24/040/00009/AM16/	Lic.No/Date:0510394187 11.05.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

458	**Case No.:1/5/82-ALC4/2015**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00141/AM16/	RLA File :05/23/040/00039/AM16/	Lic.No/Date:0510394196 12.05.2015	

Decision : The committee decided to ratify the norms based on the recommendation of Department of C&PC U.O.No.14010/36/2011 Ch-II dt. 8.3. 2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg/kg
Kanatol-400 (N)	1kg	Phthalic Andydride	0.560
		Normal Butanol	0.550

RA may take further action accordingly.

459	**Case No.:199/5/82-ALC4/2015**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00339/AM16/	RLA File :04/24/040/00040/AM16/	Lic.No/Date:0410160570 21.05.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

460	**Case No.:200/5/82-ALC4/2015**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**

	HQ File :01/82/050/00340/AM16/	RLA File :04/24/040/00038/AM16/	Lic.No/Date:0410160569 21.05.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

461	**Case No.:184/5/82-ALC4/2015**	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Approved**
	HQ File :01/82/050/00324/AM16/	RLA File :03/95/040/00181/AM16/	Lic.No/Date:0310796621 15.06.2015	

Decision : In the light of decision taken by NC in its meeting No.03/82/2013 dated 02.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NAS-5 (2-Diazo-1-Napthol-5 Sulfonic Acid, Sodium Salt	1 kg	1.	Tobias Acid 97% Min. Or	1.618 kg
			Sulfo Tobias (Purity 65% min on 100% basis)	1.798 kg

RA may take appropriate action as per the decision of Norms Committee.

462	**Case No.:185/5/82-ALC4/2015**	Party Name:HETERO LABS LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00325/AM16/	RLA File :09/24/040/00161/AM16/	Lic.No/Date:0910062185 16.06.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

463	**Case No.:186/5/82-ALC4/2015**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00326/AM16/	RLA File :09/24/040/00150/AM16/	Lic.No/Date:0910062206 17.06.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

464	**Case No.:189/5/82-ALC4/2015**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00329/AM16/	RLA File :09/24/040/00163/AM16/	Lic.No/Date:0910062218 19.06.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of			

	HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.

465	**Case No.:454/5/82-ALC4/2015**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00594/AM16/	RLA File :08/24/040/00081/AM16/	Lic.No/Date:0810135519 22.06.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

466	**Case No.:455/5/82-ALC4/2015**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2015 25.06.2015	**Deferred**
	HQ File :01/82/050/00595/AM16/	RLA File :08/24/040/00082/AM16/	Lic.No/Date:0810135520 22.06.2015	Defer Date 16.09.2015
	Decision : The Committee consider the case for ratification of norms under para 4.07 of HBP vol1. and decided to defer the case for want of comments from D/o C&PC Pharmaceuticals.			

Manual Agenda of NC Meeting No.05/82/2015
Scheduled to be held on 25.06.2015 but actually held on 05/08/2015

Case No. B-01 Meeting No.5/AM16 dated 25.06.2015	M/s. PI Industries Ltd. F. No.01/82/050/001017/AM15/DES-III RAF. No. 13/24/040/0025/AM 15 Adv. Lic. No. 1310047642 dated 26.9.2014
Decision: The Committee in light of the written comments of D/o C&PC Chemicals and Petrochemicals vide U.O.No.15022/6/2010-Ch-II dated 20.3.2015 decided to ratify the norms under para 4.07 of HBP vol.1 as per details given below or as applied by the firm whichever is less:-	

Export product	Qty.	Import items	Qty.

Ethyl 4-Chloro-2 Fluoro-5[({[isopropyl(methyl)amino]sulfonyl}amino)carbonyl]phenylcarbamate (PCM)	1kg	1	2-Chloro-4-Fluoro Toluene	0.599 kg
		2	Methyl Iso Propyl Amine	0.322 kg
		3	Noblyst (R) P8086 1% Pt	0.006 kg
		4	Methanol	1.959 kg
		5	Toluene	0.680 kg
		6	Ethyl Chloroformate	0.370 kg
		7	Sulfuryl Chloride	0.659 kg
		8	n-Hexane	0.386 kg

RA concerned may take necessary action accordingly.

Case No. B-02 Meeting No.5/AM16 dated 25.06.2015	M/s. Navin Fluorine International Limited F. No.01/82/050/00446/AM15/DES-III RAF. No. 03/95/040/00915/AM 14 Adv. Lic. No. 0310772674 dated 03.03.2014
Decision: The Committee consider the case for ratification of norms under para 4.07 of HBP vol.1 as per agend and decided to defer the case for want of comments of D/o C&PC Chemicals.	
Case No. B-03 Meeting No.5/AM16 dated 25.06.2015	M/s. Sainor Laboratories Pvt Ltd F. No.01/82/050/00528/AM10/DES-III 01/82/050/00621/AM10/DES-III RAF. No. 09/24/040/00040/AM 11 09/24/040/00040/AM 11 Adv. Lic. No.0910039225 dated 01.09.2009 0910039590 dated 14.10.2009
The Committee consider the case for ratification of norms under para 4.07 of HBP vol.1 as per agenda and decided to maintain status quo.	
Case No. B-04 Meeting No.5/AM16 dated 25.06.2015	M/s. Sainor Laboratories Pvt Ltd F. No.01/82/050/00350/AM11/DES-III RAF. No. 09/24/040/00040/AM 11 Adv. Lic. No.0910042075 dated 19.05.2010
Decision: The Committee consider the case for ratification of norms under para 4.07 of HBP vol.1 as per agenda and decided to defer the case for want of comments of D/o C&PC Chemicals.	
Case No. B-05 Meeting No.5/AM16 dated 25.06.2015	M/s. Chirag Enterprise F. No.01/82/050/00256/AM11/DES-III 01/82/050/01090/AM11/DES-III RAF. No. 24/24/040/00009/AM 11 24/24/040/00014/AM 11 Adv. Lic. No. 2410029974 dated 27.10.2010 2410030871 dated 27.10.2010
Decision: The Committee consider the case for ratification of norms under para 4.07 of HBP vol.1 as per agenda and decided to defer the case for want of comments of D/o C&PC PetroChemicals.	
Case No. B-06 Meeting No.5/AM16 dated 25.06.2015	M/s. AVA Chemicals Pvt Ltd F. No.01/82/050/00793/AM14/DES-III RAF. No. 03/94/040/00485/AM 14 Adv. Lic. No. 0310749510 dated 13.09.2013

Decision: The Committee consider the case as per agenda and decided to correct the description to export product to be read as "Disodium Magnesium EDTA (Magnisium Content 6%+/-0.5)". Rest of contents of the minutes of meeting no. 15/82 dated 31.10.2013 shall remain same.	
Case No. B-07 Meeting No.5/AM16 dated 25.06.2015	Ref. From CSEZ Cochin M/s. Hikal Ltd. F. No.01/82/162/117/AM14/DES-III
Decision: In the light of written comments received from D/o Pharmaceuticals vide their OM No35011/607/2013-PI(Norms) dt.24.12.2013, it was decided to call for information from the firm: a. Certification from MSME, Bangalore on waste generated/solvent waste etc. b. Certification from Central Excise Authorities on past production consumption data of the firm for various export items c. Complete technical details as per Appendix-33 for each export items.	
Case No. B-8 Meeting No.5/AM16 dated 25.06.2015	M/s. AVA Chemicals Pvt Ltd F. No.01/82/050/00864/AM13/DES-III RAF. No. 03/94/040/00448/AM 13 Adv. Lic. No. 0310709883 dated 21.09.2012
Decision: The Committee consider the case for ratification of norms under para 4.07 of HBP vol.1 as per agenda and decided to defer the case for want of comments of D/o C&PC Chemicals.	
Case No. B- 9 Meeting No.5/AM16 dated 25.06.2015	M/s. Pharmazel (India) Pvt Ltd F. No.01/82/162/00138/AM15/DES-III
Decision: The Committee consider the case for ratification of norms under para 4.07 of HBP vol.1 as per agend and decided to defer the case for want of comments of D/o C&PC Chemicals.	
Case No. B- 10 Meeting No.5/AM16 dated 25.06.2015	M/s. Saurav Chemicals Ltd F. No.01/82/050/00865/AM12/DES-III F. No.01/82/050/01382/AM13/DES-III RAF. No. 22/24/040/00039/AM 12 RAF. No. 22/24/040/00074/AM 13 Adv. Lic. No. 2210011843 dated 01.09.2011 Adv. Lic. No. 2210013689 dated 05.03.2013
Decision: The Committee consider the case for ratification of norms under para 4.07 of HBP vol.1 as per agend and decided to defer the case for want of comments of D/o C&PC Chemicals.	
Case No. B-11 Meeting No.5/AM16 dated 25.06.2015	M/s. RA Chem Pharma Ltd F. No.01/82/050/00219/AM12/DES-III RAF.No.09/24/040/00071/AM 12 Adv. Lic. No.0910046667 dated 06.05.2011
Decision: The Committee consider the case for ratification of norms under para 4.07 of HBP vol.1 as per agend and decided to defer the case for want of comments of D/o C&PC Pharmaceuticals.	
Case No. B-12 Meeting No.5/AM16 dated 25.06.2015	M/s. Piramal Healthcare Ltd (Formely Nicholas Piramal) F. No.01/82/050/00557/AM13/DES-III RA No. 03/95/040/00227/AM 13 Adv. Lic. No. 0310701405 dated 10.07.2012

Decision: The Committee consider the case for revision of norms under para 4.07 of HBP vol.1 as per agenda and decided to defer the case for want of comments of D/o C&PC Pharmaceuticals.

Case No. B-13 Meeting No.5/AM16 dated 25.06.2015	M/s. Piramal Healthcare Ltd (Formely Nicholas Piramal) F. No.01/82/050/00556/AM13/DES-III F. No.01/82/050/00001/AM13/DES-III F. No.01/82/050/01173/AM13/DES-III Adv. Lic. No. 0310701402 dated 10.07.2012 Adv. Lic. No. 0310688849 dated 30.03.2012 Adv. Lic. No. 0310721416 dated 18.01.2013

Decision: Decision: The Committee consider the case for ratification of norms under para 4.07 of HBP vol.1 and decided to ratify norms as per details given below or as applied by the firm whichever is less:

Export product	qty.	Import items		for export of 1 no. tables			
				3.125mg	6.25mg	12.5mg	25.0mg
Carvedilol Tablets	1 no. tablet	1	Carvedilol	3.1875mg	6.375 mg	12.75 mg	25.5 mg
		2	Lactose Monohydrate NF/BP (200 Mesh) Teva	10.0mg	20.0 mg	40.0 mg	80.0 mg
		3	Povidone USP (PVP K 30)	1.50 mg	3.0 mg	6.0 mg	12.0 mg
		4	Crospovidone NF	1.50 mg	3.0 mg	6.0 mg	12.0 mg
		5	Lactose Monohydrate (pray dried)	32.75 mg	65.5 mg	131.0 mg	262.0 mg
		6 to 15	Packing materials	Relevant as per packing policy			

RA concerned may take action accordingly.

Case No. B-14 Meeting No.5/AM16 dated 25.06.2015	M/s. Piramal Healthcare Ltd (Formely Nicholas Piramal) F. No.01/82/050/00256/AM13/DES-III F. No.01/82/050/00261/AM13/DES-III F. No.01/82/050/00260/AM13/DES-III F. No.01/82/050/00255/AM13/DES-III F. No.01/82/050/00928/AM12/DES-III Adv. Lic. No. 0310694731 dated 15.05.2012 Adv. Lic. No. 0310694936 dated 16.05.2012 Adv. Lic. No. 0310694925 dated 16.05.2012 Adv. Lic. No. 0310694706 dated 15.05.2012 Adv. Lic. No. 0310642739 dated 18.07.2011

Decision: The Committee considered this case for revision of norms under para 4.07 of HBP as per agenda. The Comittee in light of comment of the representative of D/o Pharamaceuticals in the meeting decided to revise the norms as per details given below or as applied by the firm:

Export product	Qty	Import items		Qtykg./kg.
Sterile polygeline solutions, Infusion for intravenous administration - Plasma Expander, 500ml PAUR size	1kg	1	Gelatin IP/PH/EUR	18.375 gm / 500ml pack
		2	Purell RP 270G	1.05kg/kg content in the export product

		3	4180 PP INSO CAPS	1.01 number

RA may take further action as per decision of NC.

Case No. B-15 Meeting No.5/AM16 dated 25.06.2015	M/s. Encure Pharmaceuticals Ltd F. No.01/82/050/00297/AM15/DES-III RA F.No. 31/83/040/00197/AM 14 Adv. Lic. No. 3110062302 dated 27.01.2014

Decision: The Committee consider the case for ratification of norms under para 4.07 of HBP vol.1 as per agenda and decided to defer the case for want of comments of D/o C&PC Pharmaceuticals.

Case No. B-16 Meeting No.5/AM16 dated 25.06.2015	M/s. Makson Inds. Pvt Ltd F. No.01/82/050/00889/AM13/DES-III RAF.No.03/95/040/00394/AM 13 Adv. Lic. No. 0310710561 dated 26.09.2012

Decision: The Committee consider the case for amendment in description of the items of export.
The Committee in light of the written comment of O/o Development Commissioner (MSME) forwarded vide O.M.No.23(2)/2014-Chem dated 30.7.2015 decided to call for copy of a copy of export order in respect of said advance authorisation to make necessary correction in the description from the firm.

Case No. B-17 Meeting No.5/AM16 dated 25.06.2015	M/s. Dorf Ketal F. No.01/82/050/00594/AM12/DES-III RAF.No.03/94/040/00203/AM 12 Adv. Lic. No. 0310636351 dated 15.06.2011

Decision: The committee decided to ratify the norms based on the recommendation of Department of C&PC U.O.No.14010/176/2011 Ch-II dt.09.01.2014 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.kg.
62/0 – Chemical –solid wetting agent trade name RNB-51232/SR 1165YS SR 1165/SR 1182YS SR 1147 Trade name RNB-51232 (Plyglycol)	1kg	Mono Ethylene Glycol/MEG	0.500
		Witbreak DRI 9045	0.020
		Alkyldiphenyloxide Di sulfonate/Calfax DB-45/Dowfax2A1	0.180

RA may take further action accordingly.

Case No. B-18 Meeting No.5/AM16 dated 25.06.2015	M/s. Reliance Industries Ltd. F. No.01/82/050/790/AM15/DES-III RAF.No.03/95/040/00269/AM 15 Adv. Lic. No. 0310789468 dated 19.09.2014

Decision: The Committee consider this case for correction in UOM of export product from kg. to MT as per agenda wherein norms has already ratified by NC in its meeting No.18/82 dated 18.2.2015 under para 4.07 of HBP vol.1.

The Committee decided to correct the UOM of export produc “Acrylonitrile” **from kg to MT**.

RA may take necessary action accordingly.

Case No. B-19 Meeting No.5/AM16 dated 25.06.2015	M/s. Gulbrandsen F. No.01/82/050/00140/AM14/DES-III RAF.No.34/24/040/00311/AM13 Adv. Lic. No. 3410036520 dated 25.03.2013

Decision: The committee decided to ratify the norms based on the recommendation C&PC U.O.No.14010/49/2011/Ch-II dt. 03.02.2015 as per details given below or as applied by the firm whichever is less:-

Export product	Qty.	Import items	Qty.
Mono butyl Tin Trichloride (MBTC)	1kg	Tin Ingots	0.497 kg.
		Aluminium granules/Grits	0.062 kg.
		Butene-1	0.451 kg.
Di-Butyl Tin Oxide (DBTO)	1kg	Tin Ingots	0.564 kg.
		Aluminium granules/Grits	0.096 kg.
		Butene-1	0.731 kg.

RA may take further action accordingly.

Case No. B-20 Meeting No.5/AM16 dated 25.06.2015	M/s. Gopinath Chem Tech Ltd. F. No.01/82/050/001421/AM11/DES-III RAF.No.08/24/040/00270/AM11 Adv. Lic. No. 0810094594 dated 13.12.2010

Decision: The Committee consider the case for ratification of norms under para 4.07 of HBP vol.1 as per agenda and decided to defer the case for want of comments of D/o C&PC Pharmaceuticals.

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